[Shri V. B. Raju.] mittee. Its importance is when there are funds, when there are surplus funds for the development of region. There are no surplus funds So the continuance of the Regional Committee may not be useful to the people of Telengana. But let us not rub on the wrong side. Let us tackle it very carefully. The abolition of the Regional Committee is not going to deprive the Telengana people of any economic advantage. Let us not put it to controversy. It can be solved. It can be converted into a Development Board or a State Planning Board with some Committees for the development of the backward areas in the three regions. There is no difficulty about it. It is so simple, according to me. Culturally the people one. They are one people. They are going to live together in spite of anybody. The Telengana people are going to be one, for the benefit of this nation, for the benefit of that area, and nobody can separate them. That is the historical compulsion. Delicate issues have got to be handled carefully. know the I Government of India's difficulty. 1 am only sorry for my disappointment that the political forces there could not put their heads together, evolve a line of action which will be, in the long run, to the best advantages of the people of Andhra Pradesh and India.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2 P.M.

> The House then adjourned for lunch at fifty-nine minutes past twelve of the clock.

The House reassembled after lunch at two of the clock, Mr. DEPUTY CHAIRMAN in the Chair.

STATUTORY RESOLUTION SEEK-ING APPROVAL FOR CONTI-NUANCE OF THE PROCLAMA-TION UNDER ARTICLE 356 OF THE CONSTITUTION IN RELA-TION TO THE STATE OF ANDHRA PRADESH—Contd.

**को नवस किशोर: उपसमा**पति जी, श्री पन्त जीने दीक्षित जीकी तरफ से जो प्रस्ताव आंध्र

प्रदेश में राष्ट्रपति शासन की अवधि 6 महीने और बढ़ाने का पेश किया है मैं उस का विरोध करता हं। मिस्टर राज ने जब अपना भाषण शुरू किया ती उन्होंने स्वयं इस बात को माना कि जब 18 जनवरी को राष्ट्रपति शासन की घोषणा आंध्र प्रदेश में की गयी उस समय यह उम्मीद नहीं थी कि 6 या 7 महीने के बाद फिर इस पालियामेंट में, इस राज्य सभा में पन्त जीको इस तरह का प्रस्ताव लाना पड़ेगा कि इस की अवधि और बढ़ा दी जाय। श्रीमन, इस में कोई ताज्जब की बात नहीं है इसलिए कि जो शहआत आंध्र प्रदेश से हुई वह बीमारी आहिस्ता, आहिस्ता बढ़ती चली गयी: उस के बाद उडीसा का नम्बर आया, फिर मणिपुर का नम्बर आ गया और फिर उत्तर प्रदेश आया और पन्त जी अगर मुझ इजाजत दें तो मैं यह भी कह दं कि इसी साल के आखिर तक बिहार और गुजरात का नम्बर भी आ जायेगा। श्रीमन्, 1972 का जब चनाव हआ तो जनता ने एक बहुत बड़ा बहमत दिया आज के सत्ता दल को और उससे यह उम्मीद थी कि सारे प्रदेशों में स्थायित्व पैदा होगा और जो सरकारें बनेंगी वह अच्छी साबित होंगी । लेकिन इन 6, 7 महीनों में कुछ बडी दुर्भाग्यपूर्ण वास्तविकतार्थे उभर कर सामने आयीं और मिस्टर राजू जरा हिन्दी कम समझते हैं इस लिए मैं श्रीमन् उन की जानकारी के लिए उन को अंग्रेजी मैं रख द्गा। श्रीमन्, पहली बात तो हम ने यह देखी कि Massive mandate of the people need not necessarily give

को stability and [Hरी िक मैं साबित करूंगा.

good Government.

Bureaucratic rule and bureaucratic setup being तीसरा एक और सिद्धांत दीक्षित जी प्रतिपादित किया तरफ से, उनका नाम वास्ते लेता हं कि सही हो या गलत, आज यह बात मशहर है कि प्रधान

shown as something better than, and superior to, the popular Government.

मंत्री का अगर कोई कान्फिन्डेस का आदमी है या उनका मुख्य सलाहकार है तो माननीय दीक्षित जी हैं। उन्होंने एक यह भी रखा सिद्धांत कि—

श्रीमान्, सब से खराब चीज जो हुई वह यह कि

और

आखरी बात जो कहना चाहता हूं वह यह कि :

आज देश के अंदर यह पांच छः राजनीतिक वास्तविकताएं उमर कर हमारे सामने आती हैं...

भी ना० कृ० शेजवलकर (मध्य प्रदेश) : आप म्युनिसिपैलिटीज को अंडर वैल्यू करते हैं ?

भी नवल किशोर : मैने वह कहा जो होता आया है— I am talking about facts. श्रीमन्,जिस समय आंध्र प्रदेश के अंदर राष्ट्रपति शासन हुआ, मैं यह बात उस समय भी जानताथाकि वहांपर कांग्रेस पार्टीका 75 की सदी का बहुमत है, मैं यह बात भी जानता थाकि वहां पापूलर**गवर्नमैं**न्टहै।मैं यह बात भी जानता था कि वहां के चीफ मिनिस्टर इस्तीफा देना नहीं चाहते। मैं यह भी जानता था कि वहां के चीफ मिनिस्टर ने 2 हफ्ते का टाइम मांगा या वहां की स्थिति पर काब् पाने के लिए, लेकिन इसके बाबजूद भीजो बहांकी स्थित थी कि हैदराबाद में एक आगलगी हुई थी, ट्रेने फूंकी जा रही थीं, रेलवे सम्पत्ति का नुकसान कियाजा रहाथा, केवल रेलवे मिनिस्ट्री का 20 करोड़ र०का नुकसान हुआ आपके आंध्र प्रदेश के एजिटेशन में । बसों को लूटा जाताथा,

कालेजेज को फूका जाता था, डिसिप्लिन नहीं था, और ऐसी स्थिति में उन्होंने राष्ट्रपति शासन वहां लागू किया, यह जानते हुए भी कि जनतंत्र की हत्या हो रही है। मैंने तब उसका जो समर्थन किया था वह इस उम्मीद में कि शायद दो-तीन महीने के अंदर ला एन्ड आंडर वहां पर सही हो जाएगा। मुझे यह उम्मीद नहीं थी कि यह एक ताकत को अपने हाथ में रखने का नया शौक पैदा होगा केन्द्र की सरकार में, उसके नेताओं में और प्रेसीडेन्ट रूल को परमानेन्ट बनाने की चेष्टा की जाएगी, आहिस्ता आहिस्ता।

श्रीमन्, मैंने अखबारों में पढ़ा--एड्वाइजर साहब की रिपोर्ट तो मेरे पास है नहीं-लेकिन अखबारों में पढ़ा, और राजू साहब ने भी कहा, पंत जी नेभी कहाअपने भाषण में, किला एण्ड आर्डर अब सहीहो गयाहै, शांति और व्यवस्था स्थापित हो गई है, एजिटेशन भूतकाल की बात हो गई, नार्मलुसी स्थापित हो गई, और यही नहीं जो आरमी थी, फीज थी, सी० आर० पी० थी, बी० एस० एफ० थी, वह सब वापस हो गई, मई के महीने में। जी नान् गजेटेड आफिसर्स का एजिटेशन था वह भी ख़त्म हो गया, टीचर्स व] विद्यार्थियों का आंदोलन समाप्त हो गया । लेकिन राष्ट्रपति शासन समाप्त नहीं हुआ है। उसके पक्ष में उन्होंने कहा कि कुछ सीरियस कान्स्टेस अभी बाक़ी हैं जिनका इन्ह्योरिंग साल्युशन हम ढुंढ नहीं पाए हैं और हम कोशिश कर रहे हैं उसका इल जल्दी ढूंढ़ लें। तो पंत जी से मैं जानना चाहता हूं - -अच्छा होता दीक्षित जी यहां होते, खैर पन्त जी हैं...

संसदीय कार्य विभाग में राज्य मंत्री (भी औदम् मेहता) : एक ही बात है।

भी नवल किशोर : इसमें इतना फर्क हैं मिस्टक् महता-हमारी और तुन्हारी जिंदगी में फर्क इतना है— Resolution re Continuance of

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श्री नवल कि शोर]

"हमें कश्ती नहीं मिलती तुन्हें साहिल नहीं मिलता"

तो मैं यह अर्ज कर रहा या श्रीमन्, कि आज भी राष्ट्रपति शासन आपने कायम रखा। बाप कहते हैं हम अभी तक रास्ता नहीं ढूंढ पाए। यह इस बात का सब्त है कि वहां ला एण्ड आर्डर की बात नहीं है, वहां कांस्टी-टयशनल ब्रेकडाउन की बात नहीं है। चूंकि क्लिंग पार्टी अपने अंदरूनी झगड़ों की वजह से मल्की रूल्स के बारे में कोई साल्युशन अभी तक ढुंढ नहीं पायी है, इससे राष्ट्रपित शासन बहां पर रखा गया है।

श्रीमन, यह जो 356 का आर्टिकल है वह इसके लिये नहीं बनाया गया था। यह इसकी स्प्रिट के बिल्कुल खिलाफ है। श्रीमन् में आपकी इजाजत से श्रीपन्त जी से एक बात कहना चाहता हूं। पन्त जी, आपको मालूम ही होगा कि हाल ही में टाइम्स आफ इंडिया में एक आर्टिकल "मिसयज आफ दि प्रेजीडेन्ट रूल" के नाम से छपा था। आप उसको मेहरबानी करके श्री दीक्षित जी को पढ़ने के लिए दे दीजिये। वैसे दीक्षित जी को टाईम कम रहता है। श्री कुंजरू ने डिबेट के वक्त कहा या :

"If a responsible government has to be maintained," He warned the Constituent Assembly, "then the electors must be made to feel that the power to apply the proper remedy when misgovernment occurs rests with them and not with the Centre. They should know that it depends upon them to choose new representatives whp.will be more capable of acting in accordance with their best interest... Responsible Government requires patience and it requires courage to take risks".

# यही नहीं श्री काम्थ ने भी इस पर इसी तरह के आरम्यूमेंट किये:

"He too argued that Central intervention should not be invoked to resolve a ministerial crisis or as • a remedy for maladministration. The only remedy in such cases," he Insisted, "should lie in dissolving the legislature and having fresh elections."

in Andhra Pradesh

साफ जाहिर है कि अपनी पार्टी के हितों में इस अनुच्छेद का दुरुपयोग किया जा रहा है।

श्रीमन्, मुझे खुशी है कि आज राजु साहब ने बड़ी खुबस्रती के साथ, बड़ी काबिलियत के साथ अपना केस पेश किया। मैं इसके डिटेल में नहीं जाना चाहता हूं। श्री पन्त जी से मैं इतना ही कहना चाहता हं कि उन्होंने (श्री राज ने हमारे सामने वहां के सम्बन्ध में चार चीजें रखी। एक तो एडमिनिस्ट्रेशन का इश्यू और दो सर्विस आर्गनाइजेशन का आपसी झगडा। दूसरा उन्होंने एज्केशन फैसीलिटीज और एडमिशन का झगड़ा विद्यार्थियों के बीच में बतलाया। तीसरी बात उन्होंने मुल्की रूल के इन्टरप्रिटेशन के सम्बन्ध में बतलाई जो उनके द्ष्टिकोण में गलत है। चौथी बात उन्होंने यह बतलाई कि जो रीजनल कमेटी हैं उनको खत्म किया जाय। ये चार बाते हैं। मैं इन चीजों के डिटेल में नहीं जाना चाहता हं क्योंकि ये मामले तेलंगाना और आंन्ध्र प्रदेश के नेताओं के बीच के अपने मामले हैं और हमारे राज साहब इन नेताओं में से एक है। इस बात का मुझे पता नहीं है कि वे किस साइड में हैं। इस साइड में हैं या उस साइड में हैं। लेकिन एक बात में बहुत स्पष्ट कह देना चाहता हं और मैं इसको कई बार कह चुका हूं कि मैं उन लोगों में से हुं जो आन्ध्र प्रदेश के इंटिग्रेशन का हामी है। मैं कतई इस बात का हामी नहीं हं कि आन्ध्र के टकड़े किये जायं। इंटिग्रेशन के फमवर्क में जो बेहतरीन साल्युशन है, वह उसका होना चाहिये। मैं पन्त जी से कहना चाहता हं कि इस तरह से छः छः महीने के इन्स्टालमेंट्स का यह तरीका कब तक चलेगा। कव तक आप इस झगडे की आड़ में अपने आपसी झगड़ों को ठीक करते रहेंगे ? एक कहावत है कि दो बिल्लियों में आपस में झगड़ा

हुआ और बन्दर सब कुछ खा गया। में यहां परः सिर्फ एक एग्जाम्पुल दे रहा हूं। न दीक्षित जी बन्दर हैं और न आप बिल्ली हैं। सत्य यह है कि तेलंगाना और आन्ध्र के झगड़े को लेकर सेन्टर अपने हाथ में ताकत रखना चाहता है।

श्री बी० बी० राजूः हम दोनों एक ही जाति के हैं और अलग अलग नही हैं।

श्री नवल किशोर: मैंने कहा कि एक ही जाति में पुरुष भी होते हैं, स्त्री भी होती हैं और दोनों के बीच के लोग भी होते हैं। तो इसमें जाति का सवाल नहीं और बिल्लियां भी एक ही जाति की होती हैं। मैंने तो सिर्फ एग्जाम्पुल दिया था। Don't take it seriously.

मैं यह बात कह रहा था कि आज वहां पर भान्ति और व्यवस्था हो जाने के बाद इस बात का कोई जस्टीफिकेशन नहीं रह जाता है कि वहां पर प्रेजीडेन्ट रूल कायम रखा जाय। मैं यह बात कहना चाहता हूं कि वहां पर मासिव मैन्डेट मिलने के बाद भी गुड गवर्नमेंट और स्टैबल गवर्नमेंट नहीं आ सकी है।

पन्त जी ने तो बड़ी खूबसूरत बातें कह दी लेकिन इस बात का पता नहीं चला कि उसको सिर कहां पर है और पैर कहां पर है ? उन्होंने यह भी कहा कि हम जरूरत से ज्यादा वहां पर राष्ट्रपति का शासन नहीं रखना चाहते हैं। में पन्त जी से पूछना चाहता हूं कि यह आवश्यकता के बारे में कौन बतलायेगा? जब अग्रज यहां पर राज्य करते थे तो वे कहा करते थे कि हम तब तक यहां पर रहेंगे जबतक हिन्दु-स्तान के लोग सेल्फ गवनं मेंट के काबिल नहीं हो जाते है। गवनं मेंट ही इस बात को तय करेगी कि अब वहां पर राष्ट्रपति के शासन की आवश्यकता नहीं है और इसीलिए में पन्त जी से और दीक्षित जी से मालूम करना चाहता हूं कि यह आवश्यकता कब खरम होने वाली है।

तो कैसे विश्वास हो ? कोई टाइम लिमिट ऐसी होनी चाहिए कि हमको यकीन हो

जाय। इंग्लंड में जिस समय वहां का प्राइम मिनिस्टर इस्तीफा दे देता है तीन हफ्ते के अन्दर वहां की गवर्नमेंट चुनाव करा देती है। इसलिए वहां इस बात का कन्वेन्शन है कि गवर्नमेंट की डिफीट हो या न हो अगर मेजारिटी पार्टी का लीडर टिफीट होने से पहले या बाद जब भी काउन को कहे कि पालियामेंट को डिस्साल्व कर दिया जाय तो वे डिस्साल्व कर देते हैं क्योंकि वे जानते हैं कि तीन हफ्ते के अन्दर हम जनता के पास जाएंगे और उससे मेन्डेट मांगेगे। आप तो कभी इस तरह जनता के पास नहीं जाते।

मैंने पढ़ा कि 73-74 का आपका जो बजट है, उसमें जो प्लान के लिये धनराशि है उसको 105 करोड़ से घटा कर 87.59 करोड़ कर दिया गया यानी 18 करोड़ की कमी कर दी गयी है। मिस्टर बी० वी० राज ने यह कहा कि मालदार स्टेट होते हुए भी गरीद आदमी वहां बसते हैं, तेलंगाना बैकवर्ड है, कोस्टल एरिया भी बैकवर्ड है। इसके बावजूद म्लान में 18 परसेंट या 20 परसेंट की कटौती हो गई। मैं इसलिए यह बात कह रहा हं कि राज् साहब जी ने कहा "गुड गवर्नमेंट इंज नो सबस्टी-ट्युट फार पापुलर गवर्नमेंट", लेकिन साथ ही यह भी कहा कि वहां सलाहकार टैक्ट से काम कर रहे हैं और पन्त जी ने भी कहा कि जो कांग्रेस गवर्नमेंट वनरसिंह राव नहीं कर पाए, उसको उनके न्युरोक्रेटस ने कर दिया। इसलियें मैं यह कह रहा था कि आज जब फिफ्य प्लान बन रहा है आन्ध्र प्रदेश का, जनता की जो आवश्यकताएं है उनके पूरा करने के लिए मुनासिब यह होगा कि वहां के जो लोग है, जो वहां के जन-प्रतिनिधि हैं उनको इस बात का मौका मिले कि जो फिक्थ प्लान है उसको वह फार्म्युलेट करें। आपके भेजे हुए सलाहकार इसको सही तौर पर नहीं कर पायेंगे।

श्रीमन्, मैं एक-दो और दरखास्तें पन्त जी से कर दूं कि जब कभी इस तरह की भावना पैदा हो जाय देश के अन्दर कि व्यरोक्रेटिक

[श्री नवल किशोर] गवर्नमेंट ज्यादा अच्छी है तो फिर डेमोक्रेसी नहीं चल सकती, फिर तो डिक्टेटरशिप होती है। आपकी इजाजत से मैं पढ़ दूं—

With the reputation of politicians falling steadily in the public esteem, Central intervention is being increasingly welcomed because it enables officials to rule without political direction or interference. In effect, public is doing what Mr. Kunzru feared, namely, transferring the responsibility cast on it to ensure that its representatives govern properly on to the shoulders of non-elected Jofficials^fa'T, FTT^TrT \*?ff cT^ it f^l

SRTSr qiff «TT-Even Mr. Kunzru did not, however, anticipate a situation in which the ruling party would utilise President's emergency powers to buy time to resolve its own factional squabbles as in the latest recourse to article 356 in U.P. and Andhra Pradesh.

SHRI SHY AM LAL YADAV: Nawal श्रीमन्, आखिरी बात में यह कह कर खत्म

# भी नवल किशोर : आखिरी बात मैं यह कद दं। दीक्षित जी यहां नहीं हैं, पंत जी

कुछ कमा ह, हालाक राजू साहब न कहा कि लीडरिशिप की कमी नहीं है, यह हो सकता है कि आप जिन पपेट्स या जिन गुड़े गुड़ियों को थोपना चाहें वे आप न ढूंढ पाएं हो क्योंकि नया शौक पैदा हुआ है, लेकिन अगर पन्त जी बुरा न मानें तो उनकी ट्रेडीशन्स को मेन्टेन करते हुए क्योंकि ट्रेडीशन यह है कि पार्लियामेंट से किसी आदमी को भेजा जाता है चीफ मिनस्टर बनने के लिए तो मैं आपकी आज्ञा से उसी ट्रेडीशन को कायम रखते हुए सुझाब देता हूं कि आप मिस्टर राजू का नाम भेज दें तो आपकी परेशानी दूर हो सकती है और वहा का भी काम चल सकता है।

Kishoreji, then we shall lose a Vice-Chairman.

आप उनसे एक बात यह कह दें कि जब से उनका उदय हुआ है भारत की राजनीति में— वे मेरे भी बुजुर्ग हैं और पन्त जी आपके भी बुजुर्ग हैं—जब से प्राइम मिनिस्टर को एड-वाइज करने का काम उनके हाथ में आया है तब से डेमोकेसी हिन्दुस्तान में दम तोड़ने लगी है। मुझे भय है कि हिस्टरी की कहें। विडक्ट Shri Umashankar Dikshit

was the hangman of India democracy".
अभी समय है, वह इसको बचायें और इस ो
आप भी बचाएं। लिहाजा मैं चाहूंगा कि या
तो आप पापुलर गवर्नमेंट बनाएं और नहीं
बना सकते तो वहां की असेम्बली को डिस्साल्व
की जिए और नए चुनाव कराइए।

भी ना० कु० श्रेजवलकर : उपसभापति महोदय, इस अवसर पर मैं जो प्रस्ताव है उसका विरोध करने के लिए खडा हुआ हूं। वैसे तो राष्ट्रपति शासन स्वयं ही अभिशाप है। ऐसी स्थिति उत्पन्न होने पर राष्ट्रपति शासन लागू किया जाय, तो यह किसी के लिए अच्छी बात नहीं है। वहां की जनता के लिए तो इससे कठिनाइयों का बढ़ ही जाना है। विशेषतः जब एक चीज का ढिंढोरा पीटा जाता है कि वहां पर हमारा बहुमत है, सारी में सेज ने मैंडेट दिया हुआ है, एक ही पार्टी का बहुमत स्पष्ट रूप से आया है, ऐसी स्थिति में भी राष्ट्रपति का शासन वहां पर स्थापित होना किस के लिए शर्मिदगी की बात है। कम से कम हमारे देश के लिए शर्मिदगी की बात तो है ही।

भी नवल किशोर: कम से कम हम को तो शर्म आती ही है।

भी ना० हु० शेजवलकर : हम को तो शर्म आती ही है। तो छे महीने हो चुके और छे महीने के बाद भी अभी कोई स्थिति में परिवर्तन नहीं आया।

भी मानसिंह वर्मा (उत्तर देश) : शर्मदार को शर्म आती है।

श्री ना०क० शेजवलकर : सीभाग्य से या दुर्भाग्य, से वह जो लेजिस्लेटिव कमेटी आपने बनाई है, उसका मैं भी सदस्य हूं। जब पहले इस सम्बन्ध में चर्चा हुई थी तो उस समय भी मैंने निवेदन किया या कि जब कभी प्रश्न आता है फिर से चनाव कराने का, यह जो स्थिति है उसमें परिवर्तन लाने का कि आप कब करने वाले हैं, तो कहा जाता है कि अभी चर्चा चल रही है, नार्मलसी आने वाली है, अभी आप कोई बात मत करिये वर्ना वातावरण खराब हो जायेगा। रोज इस प्रकार की बहाने की बातें होती चली आ रही हैं। इसको भी महीनों से ज्यादा हो गया। पता लगा कि हमारे गृह मंत्री जी हैदराबाद गये हुये हैं और वहां पर कुछ चर्चा कर रहे हैं, कुछ लोगों से बात-चीत कर रहे हैं। पता नहीं वे किस से बात-चीत कर रहे हैं। मेरे पास यह समाचार आया है कि शायद वे अपने दल वालों के अति-रिक्त और किसी से बातचीत करना आवश्यक ही नहीं समझते, जैसे कि मानो यह समस्या उनके दल की निजी समस्या है और वहां के प्रदेश की जनता की समस्या ही नहीं है। यह स्थिति स्पष्ट रूप से प्रगट हो गई है। अभी मेरे पास रीसेंटली रिपोर्ट आई है। अभी जो मेरे मिन्न ने बताया वे ज्यादा जानकारी रखते हैं क्योंकि वे वहां पर रहते हैं और वहां के निवासी हैं। मेरे पास जो वहां से लिखित रिपोर्ट आई हैं, मैंने उनका अध्ययन किया है।

Resolution Re

Continuance of

जहां तक ला ऐंड आर्डर सिच्युऐशन का सम्बंध है, यह बात ठीक है कि जो हड़ताल वहां पर चल रही थी वह हड़ताल अब वहां पर उस प्रकार की नहीं है। लोग अपने अपने कामों पर चले गये हैं। मैं ला ऐंड आर्डर सिच्युऐशन के बारे में आपसे निवेदन करना चाहता हूं कि ला ऐंड आर्डर की जो समस्या आप बताते हैं वह वास्तव में शासन के द्वारा बनाई हुई समस्या थी। मुझे कमा करेंगे मेरे मिल्र भूपेश गुप्त जी। उनके साम्यवादी दल के द्वारा वहां पर यह समस्या उत्पन्न की गई। जो भी हड़ताल शांतिपूर्ण होती थी उसमें जानबूझ कर वे विध्न डालते थे और वहां पर ऊष्ठम करवाते थे। उसके

बाद अश्र गैस, लाठी चार्ज इत्यादि सारी कार्य-वाहियां बाकायदा शासन के दल के लोगों के द्वारा और सम्यनिस्ट दल के लोगों के द्वारा हुआ करती थी और उसका नतीजा यह होता या कि फिर प्रतिकिया और किया साथ साथ होती थी। यह स्थिति वहां पर बने। रही। मैं आपसे निवेदन कर दं,मैंने आपसे पहले भी निवेदन किया था कि वहां पर जो पूर्व का किनारा है वहां पर मैंने प्रवास किया और वहां पर रात के बारह बारह बजे तक लोग शांति से बैठे रहे। वह काकीनाडा का स्थान जहां पर गोलियां चनी थीं, वहां पर हजारों लोग साढ़े 11 बजे रात को बैठे हमें थे। मैं कोई ऐसा बड़ा नेता नहीं हं, लेकिन फिर भी मेरा भाषण सुनने के लिए वहां पर हजारों की संख्या में लोग बैठे हुये थे और छोटे छोटे गांवों के लोग बैठे हुये थे और सब कुछ बड़ी भांति से चल रहा था। जहां जहां कांग्रेस दल के लोगों ने या साम्यवादी दल के लोगों ने ऊधम करने की कोशिश की है, वहांपर जरूर शांति भंग हई है। अगर ला ऐंड आईर की समस्या वहां पर है तो वह वास्तव में आप की ही तरफ से है। मेरे पास नये प्रमाण आये हैं। मैं गृह मंत्री जी को उनको नोट कराना चाहता हूं। मैं गृह मंत्री जी से कहना चाहता हं कि वे ध्यान से सुन लें। यदि वे चाह तो मेरे पास जो ओरिजिनल पत्न आया है, वह मैं आपके पास प्रस्तुत कर सकता हं। पिछली 19 तारीख को रात को 12 बज विद्यार्थियों ने इंजीनियरिंग के तीन विद्यार्थियों पर हमला किया और उनको बहुत बरी तरह से जखमी किया। वे चेन्स ले गये थे, लाठियां ले गये थे और निकल के वेपस उनके पास थें। रात में सोते हुये विद्याथियों पर उन्होंने हमला किया। उसके बारे में जो सरीन साहब एडवाइजर हैं उनके पास मेमोरैंडम दिया गया और पुलिस में रिपोर्ट की गई, लेकिन आज तक उसके बारे में कोई कार्यवाही नहीं की गई। ऐसी घटना इसके पहले भी हो चुकी हैं। सरीन साहब के पास और प्रोफेसर्स जो कंसनिंग है उनके पास जा कर के इस प्रकार की सारी बातें कही गई। लेकिन कोई कार्यवाही वहां नहीं हुई है। दूसरा उदाहरण यह है कि शंकर रेड्डी जो एक राष्ट्रीय नेशनेलिस्ट स्टुडेंट हैं उन पर रात को 9 बजे जो दसरे विद्यार्थी हैं साम्यवादी और कांग्रेस ग्रुप

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के उन लोगों ने मिल कर हथियारों से लैस हो कर हमला किया और वह अस्पताल में भर्ती रहे। दस दिन से अधिक तक । इतनी चोटें उनको आई थीं, लेकिन उसके बाद भी, रिपोर्ट होने के बाद भी कोई कार्यवाही नहीं की गयी है. इस संबंध में । तीसरा उदाहरण उसके बाद प्रिंसिपल साहब को इत्तिल्ला दी गयी, लेकिन उस पर भी कोई ऐक्शन नहीं लिया गया। एक स्टडेंट है राम नरेश, टेक्निकल फाइनल का उस पर हमला किया गया और उसके बारे में भी कोई कार्यवाही नहीं की गयी। एक तरफ वे कहते हैं कि वे वहां नक्सलाइट मवमेंट को बंद करना चाहते हैं लेकिन वहां एक कवि सम्मेलन किया गया और उसमें नवसलाइट विद्यार्थियों ने खले रूप से भाग लिया। उसके खिलाफ शिकायत भी की गयी, लेकिन आज तक उस पर कोई कार्यवाही नहीं हुई। रविदास रेडडी नाम का जो विद्यार्थी था उस्मानिया यनिवसिटी का बहु अपने फाइनल का इंम्तिहान दे कर लौट रहा था, उस पर चेन और तलवार ले कर हमला किया गया। इसी तरह के मेरे पास छ: या सात उदाहरण और हैं और उसके अतिरिक्त भी सूचना है कि वारंगल के जो कलेक्टर हैं मिस्टर माधव राव वह जान बझ कर ऐसी कार्यवाहियां करवाते हैं और इसके पीछे जैसा मैंने कहा कांग्रेस के आदिमयों और कम्यनिस्ट लोगों का हाथ है। यहां तक की रचनाय रेड्डी के बारे में यह शिकायत है कि जब जब वह हैदराबाद जाते हैं और वहां से आते हैं तो उसके बाद कुछ ऐसी ही घटनायें होती हैं। इन सबका कारण क्या है। एक तरफ आप लॉ एंड आईर की बात कहते हैं और दूसरी तरफ हमीं लोग, जो शासन में हैं इस तरह की घटनाओं के लिए कोई कार्यवाही करने को तैयार नहीं रहते । आज एकपक्षीय कारबार सब वहां पर चल रहा है। कोई अच्छी बात नहीं है। यह न्याय की तरफ बढ़ने वाली बात नहीं है और ऐसा लगता है कि

हम इसी स्थिति को वहां बनाये रखना चाहते हैं। न वहां के जन प्रतिनिधियों से बाद करने को तैयार हैं और न वहां पर लॉ एंड आईर की जो खराब स्थिति है उसमें सुधार करना चाहते हैं। और इस प्रकार वहां पर अत्याचारों का तांता बंधा चला जा रहा है। क्या इसी को आप 6 महीने के लिए और बढाना चाहते हैं ? क्या आप वहां राष्ट्रपति शासन रख कर इस कांति को वहां और बढ़ने देना चाहते हैं ? क्या आप वहां की जनता को कुचलने वाली बात करना चाहते हैं ? लेकिन मैं बताना चाहता हं कि इस प्रकार से जो जन भावनायें होती हैं उनको कुचला नहीं जा सकता। आज अगर जनता के मन में यह भाव है कि वह अलग होना चाहती है, अलग अलग अपने प्रदेश वह वहाँ चाहती है, तेलंगना और आंध्र और आप उसके आडे आते हैं और हमारे प्रतिनिधि कहते हैं कि जनता यह नहीं चाहती तो आप चनाव हो जाने दीजिए। आपको वहां चनाव हो जाने देने में क्या आपत्ति है। आप बार बार क्यों इसको आगे बढाना चाहते हैं ? आप क्यों नहीं वहां की लॉ एंड आर्डर सेच्ययेशन ठीक होने देना चाहते ? आप लड़ाई की बात कहते हैं। उस समय कहा गया कि वंगलादेश की लडाई होने वाली है इसलिए चनाव नहीं होने देंगे। जब स्थिति आपके पक्ष में हो गयी तो आपने लोक सभा के चनाव की घोषणा कर दी थी। आप जो भी निर्णंय लेते हैं वह सिवाय राजनीति के और कुछ नहीं होता। और दर्भाग्य से वह आपके स्वार्थ से संबंधित होता है। इसी प्रकार का निर्णय आप करते हैं। तो आप किस तरह से आदर्श उपस्थित कर सकते हैं? कल मैं ट्रेन में जा रहा था वहां श्रष्टाचार और दूसरी प्रकार की अनेक बातें चल रही थीं और वहां लोगों ने कहा कि यह तो ठीक है कि इस तरह से भ्रष्टाचार होता है रेलवे कर्मचारी यह करते हैं, वह करते है और उसमें मेंबर पालियामेंट का भी जिक आया और आखिर में इस बात पर चर्चा शरू हो गयी कि आखिर उनको विशेष प्रिविलेज क्यों दिये जाये अगर उनको जनता नहीं देना

चाहती है तो। अगर हम असेट कर के उन प्रिविलेजेज को लें तो यह हमारे लिये शर्म की बात होगी। हम लोक सेवक हैं। हमारे जो प्रिविलेजेज हैं वे हमारे लिये फेसिलिटीज हैं, वे हमारे राइट्स नहीं हैं। अगर हम सेवा की भावना से काम करें तो वही सही हो सकते हैं। लोगों ने आखिर इन तमाम बातों का हल जानना चाहा । मैंने कहा कि इसका एक ही हल हो सकता है कि जब तक हम स्वयं अपना जीवन आदर्भ नहीं बनायेंगे तब तक काम नहीं चलेगा । हम को एक्जाम्पल सेट करनी पडेगी, तभी स्थिति में कुछ सुधार हो सकता है और वह एक ग्राम्पल नीचे से नहीं सेट होनी चाहिए वह ऊपर से ही हो सकती है। अगर देश में कोई परिवर्तन लाना है, कोई क्रांति लानी है तो उस के लिए आप को उद्यम करना पड़ेगा और उसे हमको ऊपर से लाना पडेगा, हमको स्वयं को बनना पडेगा और उन पर चलना पडेगा, ऐसा नहीं कि एक तरफ तो एक व्यक्ति को नामिनेट कर दिया गया और इसरी तरफ दूसरे व्यक्ति का समर्थन किया गया और उसको बोट दिलाने की कोशिश की गयी और उसमें अपने अधिकारों का प्रयोग किया गया। आदर्श रख कर आप दावा नहीं कर सकते कि देश में कोई परिवर्तन आयेगा।

देश में परिवर्तन तभी आ सकता है जब हम अपने आप को बिलदान करने के लिए तैयार हों। यह कहने से काम नहीं चलेगा कि मेरा बेटा इंजीनियर न हो या कारखानेदार न हो; हो सकता है हर आदमी यह चाहता है। लेकिन जो आदर्श उपस्थित करना चाहते हैं उन्होंने अपना सर्वस्व बिलदान किया है। आज जो देश के बड़े बड़े नेता सम्मान पाए हैं और जिनके चिन्न यहां हम देखते हैं उन्होंने अपने आदर्शों का पालन करने के लिए जान की पर्वाह नहीं की। इसी कारण उनको सदा आदर और सम्मान मिलेगा। तो उसके लिए एक ही रास्ता है कि हम भी अपने व्यक्तिगत स्वार्थों से उठ कर स्वयं आदर्श उप-स्थित करें। आज हैदराबाद के अंदर या आंध्र प्रदेश के अंदर कोई प्रजातांविक शासन नहीं है

इसलिए अगर आप अच्छी परम्पराएं डालेंब तो आपके साथ अच्छे लोग एकव होंगे और उसके बाद देश में परिवर्तन की हवा चल सकती है। लेकिन अगर सरकार इसी ढरें पर चलती रही जैसा ब्रिटिशर्स करते रहे. वह अपना शासन कायम रखने के लिए जो तरीका अपनाती रहे, वही तरीका यह सरकार कहीं माइनारिटी के नाम पर इसरों को उभाइना या चनाव जीतने के लिए किसी से भी हाथ मिला लेना-इन सब बातों से मैं समझता हं अच्छा वातावरण नहीं पैदा होगा । आप बहमत वाली हकमत है, अभी आपने 6 महीने की अवधि और मांगी है लेकिन मैं नम्प्रता से निवेदन करना चाहता हं कि आप छ: महीने की अवधि भले ही चाहे, लेकिन आप तरन्त चनाव कराइए, परिणाम चाहे जो भी हो । आज आन्ध्र प्रदेश वाले चाहते हैं, तो चनाव कराइए, नी चाहते, तो नहीं कराइए, लेकिन आप बीच में हस्तक्षेप करने वाले क्यों होते हैं। आखिर कितने दिनों तक जनता को घोखा दिया जा सकेगा? एक बार गरीबी हटाओं के नाम पर तरह तरह के स्लोगन चलाएँ, लेकिन अब वह पुराने पड़ गए हैं। हमको तो विश्वास है प्रजा-तंत्र में दूसरी ओर हमारे भाई है जो आंख लगाए बैठे हैं एक बार प्रजातंत्र समाप्त हो जाए और हम डिक्टेटरशिप का एक विशेष तंत्र चाल कर दें, लेकिन मझे विश्वास है जनता को अभी भी इस तरह की बात से चिढ़ है, भले ही देश में भ्रष्टा-चार व्याप्त हो। इसीलिए मैं आग्रह करता हं कि आप एक बार चुनाव करवा कर देखिए, इसका क्या परिणाम होता है, आप सच्चाई पर हैं कि नहीं ? नहीं तो जो सच्चाई पर हैं उनको सामने आने का मौका मिले। इन शब्दों के साथ मैं प्रस्ताव का विरोध करता हं और यह अवधि न बढायी जाए, इसका आग्रह करता हं ।

SHRI N. JOSEPH (Andhra Pradesh): Sir, the hon. Minister has come to the House with a resolution asking for extension of President's rule in Andhra Pradesh. It was introduced for

[Shri N. Joseph]

the first time when the whole Government was paralysed because of the agitation in Andhra Pradesh demanding separation.

It was the N.G.Os. who first started the agitation against the five point formula which confirmed the mulki rule which stood against their interests. As this affected the services of the gazetted officers of some categories, they also joined. Then the opposition parties came forward with a slogan of separation. Having been explained by the N.G.Os. that there shall be no scope for the educated unemployed and the students in future if the mulki rule continues, they immediatejly jumped into the movement leaving the High Schools and Colleges.

Then the rich reactionary landlords stood in the forefront of the agitation thinking that they can escape from land ceiling and ceiling on urban property. Then all the other classes of people including the common man who were vexed with the second class citizenship and who were humiliated in the 1969 Telan-gana movement, embraced the movement. As the attack was mainly pointed against the Congress Government in the State, nine Andhra Ministers resigned fearing that they would be alienated from the people if they did not join and with the same idea many of the legislators joined the separatist movement. The slogan of separation was so appealing to the people that all those leaders and legislators that ioined the movement looked like heroes and patriots while those that opposed were treated as traitors. Then it turned out to be a mass movement. It is not a fact that the backward classes and other labour classes did not support the agitation but it is a fact that their faith in the unique leadership of Shri-mati Indira Gandhi is not shaken in spite of the fact that opposition party leaders and reactionaries tried to damage the image of Shrimati Indira Gandhi taking advantage of the over-

whelming enthusiasm shown by the people for separation. In spite of ceaseless propaganda against the Congress and Shrimati Indira Gandhi the labour classes and other backward classes believe that social and economic revolution is possible under the leadership of Shrimati Indira Gandhi alone. Although nine Ministers and many legislators and some M.Ps. submitted their resignations from the Congress party membership they did not press for its acceptance as they felt that they would not be able to serve the interests of their electorate by remaining outside the Congress party as there is no other alternative party which can occupy the place of the Congress even in a period of ten years to come. If Congress happens to be defeated in any State or in the country it is only chaos that can prevail which ultimately may lead to bloody revolution. Hence they remained in the Congress and have been taking steps to force the Congress Government to understand the facts that were being misrepresented by some selfish agents. the Central Anyway leadership understood the seriousness of the situation and therefore appealed to the people and leaders for creating normalcy which has been restored having faith in their statement that they have an open mind. After normalcy is restored the leaders of Telangana came forward with several solutions for the problem out of which none has the support of at least ten legislators who call themselves as integrationists. All the different proposals they put forth show that they cannot remain in an integrated State without some safeguards. It is true that all the backward regions, backward classes and all other oppressed sections of the society should be provided with necessary safeguards and special privileges to bring them to the level of the advanced. But the special privileges that were given to the people of Telangana in the name of Mulki Rules looked detrimental to the service personnel of Andhra, employees working in the public sector including the secretariat. Thus a vast gulf is created between the Andhra employees and unrepairable suspicion exists between these two sections of employees working in the same department. I feel that

there is no human agency which can bring these two sections of the same department to co-operate with each other for the successful prosecution of the administration. Without co-operation and mutual trust among these service people in the secretariat it may not be easy for the State Government to administer the functions of the Government smoothly.

It is also not easy to force the Andh-ras to live as second class citizens for long in their own capital and it is still more difficult to remove suspicions from the minds of the leaders and the common people of Telangana about the good intentions of Andhras towards them. Knowing that benefits in a bigger State are many these people in both the regions treat them as insignificant in comparison to their ill-feelings they maintain one against the other. If the Centre still feels that it can keep the State integrated conditionally or unconditionally we will keeping the constant headache providing opportunity for powermongers, disgruntled elements and the rich reactionary individuals and groups and opposition parties whose sole aim is to create chaos and have no peace and tranquillity in the country. If the Centre feels that this question cannot be isolated from national aspects it is better that it immediately introduces popular Government and decides the issue at the appropriate and suitable time. It is emergent for the popular Government to come into power to implement the land ceilings, to impose, ceiling on urban property and take drastic steps against blackmarketeers, hoarders and currupted officialdom with whose co-operation and blackmarketeers collaboration these flourish.

As the Government wants to take over the wholesale trade in rice in November. it is not possible for the Government to do it successfully without the cooperation of legislators and leaders. They should explain to the people the advantages of taking over the wholesale trade in foodgrains. For this not only the Congress party, but also all the other parties, should come

forward to meet the challenge of the hoarders. Nowadays the strike-mania has become a common incident which is being encouraged by the leaders of opposite parties. They are still planning to lead agitations. Once discipline is lost among the people of the country and no respect is paid to law and order the country goes to anarchy. History tells us that no country survived as an independent without discipline. If the leaders of the opposite parties do not realise this and resort to agitation, etc., the same will retaliate against them when they come to power. Better if they remember the story of Macbeth who tried to destroy Duncan and Banquo. Later on he met with the same fate as his predecessors from the hands of the same people whom he used to kill these kings. They learnt the art and the same art was used to retaliate him. They killed Macbeth. Hence I appeal to all the friends in the opposition to sit together with the Government and solve the problems of the country and compete with the Congress in serving the people.

With these words I finish my speech. Thank You.

SHRI BHUPESH GUPTA: Mr. Deputy Chairman, Sir, let me first deal with what is happening in Andhra Pradesh today under the President's rule. Only vesterday we were referring to a speech in which it was said that the hoarders should be put in chains and marched through the streets of Lucknow. Besides, the Government has again and again given out to the press to create an impression as if it is interested in really using the DIR and MISA to deal with the hoarders and to fight hoarding and profiteering, but the record of Andhra Pradesh, which is directly under the Centre, speaks to the contrary. Now, Sir, only the day before yesterday there was a Bandh, which they do not like called by an all parties' committee in Vijayawada to protest against the repressive measures used by the police against those who are campaigning for de-hoarding the hidden stocks and for compelling the traders to sell goods at the declared and lawful price. On the 6th of this month, i.e., three days ago.

members, workers and supporters of our party, as well as other mass organisations, Gheraoed the Super Bazar in Vijayawada city. The object was to enforce the distribution and sale of food-grains at one rupee per kilo, at the controlled price. No other objective was there. Suddenly what happened was quite interesting. Some of the traders from inside the shops sent their men out to create trouble and some looting was organised by these elements of the traders and their men only to create an alibi for repressive action against the members and workers of our party and others who went there in pursuance of the de-hoarding campaign and for enforcing the lawful and legal price. When the CPI volunteers gheraoed the Super Bazar, as I said, some people who were already there at the behest of the strangers created trouble. Using this as a pretext Mr. Pant should note—the police and the CRP immediately started lathi-charging the volunteers outside. People were chased all round and beaten up by the police. Even women were not spared from the fury of the police. Scores of people were also arrested. Now, this is what happened. And many people saw that it was happening like that, and as a protest, this kind of action, a hartal, was called and hartal was a stupendous success—it took place the day before yesterday on the 7th. Now, our party has demanded a judicial inquiry into the incidents at the Super Bazar or what

SHRI K. CHANDRASEKHARAN (Kerala): May I ask you a question? Your CPI is in power in Kerala State. On the recent bandh, the CPI Government's police beat up a very venerable Marxist leader, Mr. M. K. Kelu, and a former Member of the Lok Sabha, Mr. Arangil Sridharan, and a host of others on the streets of Calicut. We have been requesting Mr. Achutha Menon and Mr. Karunakaran for a public inquiry into the brutal lathi-charging at Calicut. What do you say?

happened there. Let it be found out.

SHRT BHUPESH GUPTA: You take it up With him. We are not for this

kind of thing. Surely, all such incidents should be looked into. 1 cannot\* answer vou for Mr. Achutha Menon. Surely, vou can ask him. You find out from him. And surely, I think legitimate movements should not be attacked anywhere, legitimate demonstrations. But in Kerala everyone has his own way of doing things. Some slogan was given out by your men to overthrow the Government. You may be within your right to ask whether this kind of thing should occur. whether it should not be gone into. But I am not saying about it. But here, it was not of that type; nobody said that the President's the rule or Central Government should be overthrown. They went to the Super Bazar there to ask them to sell foodgrains, rice, at Re. 1 per kilo.

in Andhra Pradesh

SHRI MAHAVIR TYAGI (Uttar Pradesh): Was it non-violent?

SHRI BHUPESH GUPTA: Mr. Tyagi is very non-violent, although he threw one big joke at Jawaharlal Nehru. You are very good. I agree you are a very non-violent man.

SHRI MAHAVIR TYAGI: Was the demonstration non-violent? That is what I wanted to know.

SHRI BHUPESH GUPTA: I sav. it. was absolutely peaceful and non-violent because this movement will defeat its very purpose if it becomes violent or indulges in wrong kinds of things. It is we who have conceived this movement and we are organising it all over the country and propose to continue it. 7 think the purpose will not be served and the movement will be somewhat disturbed if we go in for any kind of violent activity; in the present situation this kind of thing is neither wise nor good. So, it was nonviolent. That is why the AH Parties' Committee in Vijayawada gave the call for strike. People irrespective of which party they belonged to, were aghast at the behaviour of the police and that is why the hartal was a great success. Now, people are being arrested. Sir, here, this is not the only thing. For some time this movement has been going on elsewhere also. We are discussing it. Other people are act-

ing elsewhere in order to control prices and sell goods at reasonable prices. According to our information, a number of leaders and party members have been arrested not only in Vijayawada but in Guntur on the 30th July. The movement there is going on for some time now. Also members of the All India Youth Federation and Mahila Federation were arrested in Bazwada merely for peaceful campaigning for the sale of rice at reasonable prices. In this House I brought it to the notice of the Government that some of them had been arrested. Twenty-five of them had been arrested on dacoity charges and for similar offences. Among the arrested were Mr. Nagaiah, M.L.C., Mr. G. V. Krishna Rao, C.P.I. Municipal Councillor Mr. Malkonaiah, Mr. Malakondaiah, Shri Surnami, Secretary of Andhra Pradesh T.U.C. and Shri Kota Venkatcharlu, C.P.I. Municipal Councillor. These are facts known to the Government. We have been bringing it to the notice of the Government. We have been doing it from the beginning in this House but nobody seems to bother about it. I do not know whether any message has been sent from the Centre even to make an enquiry as to whether it is happening. And yet we are told that the Government is interested in dehoarding. Sir, over the last few months you have seen what has happened in the country. Hoarding and profiteering have gone on on a large scale. The whole-sellers are responsible for it. Now the stocks are being disgorged in some places while in other places they are found out even by Congressmen in certain places. I must give them the credit that is due. Sir, I must say in all fairness to our Congressmen that Youth Congress members and other Congressmen started campaigning against the hoarders in Hyderabad city. They took part in the dehoarding operation. Therefore, let us not view it from party angle. Many people are in the campaign belonging to different political parties including the ruling party. At the moment I am not talking about the police who do not belong to any party but at the same time it comes down heavily upon those who are carryine on the campaign. Uttar Pradesh also this is

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> being done. I say this thing because the Central policy seems to be indicated by what is happening.

> Sir, I am not concerned with other aspects of Uttar Pradesh. The Secretary of our party has issued a statement in which he has pointed out that the bureaucratic regime in the State has not moved even a little finger either to unearth the hoarded stocks or to bring down the prices. In different parts of the State, in Allahabad our people have been arrested. In other places people had been arrested.

> In this connection, ironically, perhaps it would seem that our Secretary referred to the statement of President Giri in which he said that the hoarders and blackmarketeers should be chained. This is what is happening.

In Madhya Pradesh, according to the newspaper report, 5,000 have been arrested belonging to our party, for no other campaign than dehoarding. In the Ahmedabad city of Gujarat 91 of our leading members and others have been put in jail. In Delhi, right under the nose of the Government people had been arrested for demonstrating against rising prices and expressing indignation of the country against the Food Minister who is responsible for" bungling the entire take-over policy on foodgrains. In some parts, as I said, things are not so bad. In Assam, for example, Congressmen are co-operating which goes to their credit. Therefore, it is not reported from Assam, where de-hoarding is going on, that the Police is coming and attacking them, or that we are in clash with Congressmen. In many places, Assam Congressmen are cooperating with us and others in achieving the common objective of discovery of hidden stocks. That is how it should be. But in other places, in Madhya Pradesh, in Gujarat, in Uttar Pradesh, in Andhra Pradesh this is what is happening. I hope something would be done about it. Sir. may I share my confidential information in this connection? Mr. Pant should hear it. According to my information. Mr. Dikshit and Mr. K. C. Pant. I am told, and some other officials of the Home Ministry came to the con[Shri Bhupesh Gupta]

elusion that the de-hoarding campaign should be suppressed.

SHRI K. C. PANT: I am amazed at this statement. It is completely baseless.

SHRI (BHUPESH GUPTA: You deny it.

SHRI K. C. PANT: I am denying it.

SHRI BHUPESH GUPTA: You also say de-hoarding, but that de-hoarding must take place according to you, as you think; that is your view. The advice was that the Communists and others who are launching this campaign should not be allowed to get very far and they should be curbed. A circular, I am told, has been sent to various States to that effect, telling all kinds of fantastic stories about our party's plans in this matter. I shall tell you that plan. Why should I keep it a secret from you? Now, in this connection I would invite your attention to an editorial which has been written in a paper called Jugantar, a daily from Calcutta, which is owned by one. of the Congress Ministers of the West Bengal Government, namely, Tarun Kanti Ghosh. In that paper, in the leading article, it has been pointed out that such a circular has been issued by the Central Government asking the police or the authorities in the State to -take a tough attitude. This is what it says. It is not my paper. It is a paper belonging to a house which has always been a Congress supporter and the only son of that house is now a Cabinet Minister, Tarun Kanti Ghosh. This paper writes it. Obviously I assume that Tarun Kanti Ghosh is supposed to know a bit of what is passing from New Delhi to Calcutta, since he happens to be a member of the Cabinet in West Bengal. So, Sir, this kind of thing is going on. I find that in some States the Central circular is implemented faithfully. In other States, in Assam for example, they are not implementing it in the way Mr. Pant or his officials, if he is not directly involved that way, may like. This is what is happening. Sir, our information is

that Delhi is thick with the rurnrjur of a tough attitude. Why this tough attitude suddenly? For two years you did not see any tough attitude. When the hoarders were cornering stocks, when profiteering was going on, when they were running away with foodgrains, when they were creating a man-made scarcity all over the country, we never saw the Home Ministry becoming tough. Now they are tough because people are not ready to do the command performance and people are sometimes taking law into their hands. Jolly well they should take law into their hands. It is better for them to take law into their hands and die on their feet rather than submit to the so-called laws and live on their knees. I think it is good that people are now coming forward to tackle the problem which the Government has failed to tackle. Shrimati Indira Candhi said that our people are wonderful. I also say that our people are wonderful. But I should like to know how or in what sense they think that the Indian people are wonderful.

Are they wonderful because they are submissive, because they are docile, hecause they are browbeaten all the time. because they are thrown to the tender mercies of hoarders and profiteers by a callous and soulless bureaucracy? Or are they wonderful because they fight, they fight for their right to live, fight for food, fight against hoarders and pro fiteers and the makers of their misfor tune because those who are in the seats of power and authority do not know how to exercise them, as we hear in other parts of the country? Sir, our people are wonderful precisely because even in their poverty, sorrow and suffer ing, they know how to rise against op pression, against injustice, against the makers of their misery, poverty and suf fering, against the profiteers and hoard ers and the whole gang of politicians who flourish on black money and want to create a situation of that kind today. Sir, it is the conjoint forces of reaction. whether they sit on the opposite

side, or here or outside in the country, the vested interests in the political life, who have brought about a ter-

ribk situation of the type today. That is why you see that the hoarders are saving, we have got foodgrains, come to deal with us, we shall share 50:50. This is what is happening. Nothing is done against them. How many food dealers have you tackled? Why are your Advisers and others in Andhra Pradesh not tackling them. It is going on, profiteering and hoarding, in Andhra Pradesh as in other parts of the country, continuously. But other people are starving; the down-trodden and others, affected by the Harijans spiralling prices, for no fault of theirs, suffering. And we are told that we shall deal with them under the MISA, we shall deal with them under the DIR, and we shall put them in jia.il. Hoarders are not put in jail. Thosse who are fighting the hoarders are put in I demand the release of every single person, man and woman, who has fought against hoarding or is fighting against hoarding. And this should be considered as a test or bona fides that we are interested in tackling the situation, rather than this kind of peptalks about measures being taken against those who are indulging in profiteering and blackmarketing. Sir, you have seen how cleverly they are allowing time on the question of black money, so that black money is converted into gold and other inventories. When it comes, nothing is available. Sir. this i» also part of the plan.

Therefore, I say here that at least in Andhra Pradesh, since it is under you, you should take measures.

I should now come to the question of Harijans in Andhra Pradesh. First of all I shall invite your attention to what has happened in the Venkatachal Satram police station on the night of 21st July. There, some 12 persons were taken info police custody. Five of them were Harijans. They were beaten up, they were tortured; arid, they were assaulted. And here is a statement by one M.L.A. who, I believe, is in suspended animation now, but well enough to make a statement. He said in the statement: "The police, in order to extract information about the whereabouts of some persons alleged to have involved themselves in the case of Duggal, have ar-

rested some relatives of those connected in the case and beaten them up and tortured them in the lock-up. I saw with my own eyes, the next morning when I once again visited the police station, the marks of beating on the bodies of several persons. All those people are poor wage-earners and they could not receive food regularly. Thus, they were forced to starve in the cell. Many other horrid acts are being done here."

Now, this is being done in the case of Harijans and Girijans. But when multimillionaires go to jail, by chance if they go, the big hoarders and profiteers, they get class I. Then, hospital facilities are provided to them. They are looked after well. But these Harijans are being treated in this manner in the police lock-up, under the President's regime. I demand an enquiry into it.

Sir, you will find in the newspaper of today that in Warangal and Nalgonda, two Harijans have been murdered in June last but information was not even given by the local police to the higher authorities. It was kept there; now it has been revealed. When Harijans are murdered, no information is given. And Sir, again, according to this newspaper, Patriot—I do not know whether they have time to study this news item or not,-a Harijan hoy. Agava, of Kuchi-pudi village in Suryapet taluk of Nalgonda district was murdered.

This is what is happening under President's rule. Do something about it. Talk about Harijans. Talk about Harijan welfare. Your policemen do not even report cases of murder. Even when the charge-sheet has been filed, the case has been started, and yet they will not report the whole thing to the higher authorities including, I believe, in some cases the Ministers when the Ministers are there. That has been the habit of the police authorities. Therefore, I say action should be taken. Finally, I have to make only one or two suggestions.

But before I do that, T come to the question of Nagabhushana Pattanaik's case. I referred to it again and again, I suggested and I earnestly pleaded with the Government. He is a Naxalite leader under death sentence. This montli

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the Jubilee Year is coming to an end on the 15th August. I said by 15th August the sentence should be commuted at least. I am informed by Mr. Om Mehta that the matter was under consideration. I say do it now. Jubilee Year is the occasion to make such gestures. Why do you not do a good thing? If at all you want to do it, do it in proper time. And I think this is the right occasion, proper occasion, to do this thing. At least commute the sentence. I have met the President. I can tell you the President was quite sympathetic, quite sympathetic to our request for commutation of the sentence on Nagabhushana Pattanaik. And I am sure the Government is also considering the matter in a proper spirit and I hope that the decision will be announced before the 15th August.

With regard to the Andhra problem, how long the President's rule will continue, we are not told. We are not told about it. We are told everything else. May I ask one question: How is the whole world looking at us? Are we not making ourselves a laughing stock before the world? In Andhra Pradesh the ruling party has a majority of....

SHRI NAWAL KISHORE: Seventy-five per cent.

SHRI BHUPESH GUPTA: . .217 in a House of 287. It is not a simple majority. It is a huge majority. It is a majority which is overmassive, if I may say so. Now they are all there, I am told. Nobody has joined our party or their party or any other party. Then where have they disappeared? Where have your socalled suspended-animaled MLAs gone? I should like to know. They have not joined other parties. They are all in your party still. Even then you are not in a position to settle it and start the Assembly functioning and restore the popular Government. Then. UP is the biggest State in Tndia with 90 million population. Yet. there is no Government there. Andhra Pradesh is one of the finest and powerful States. There is no popular Government there. How long will this continue? It

brings no credit to our parliamentary system. What are the people thinking? The onstitution is being utilised for your own purpose, not because there is a majority, not because you cannot form a Government, but because some internal troubles in your party. It is therefore that the people there do not have a legislature where they can raise such things and sort out their problems that way. I say the matter should be gone into in that spirit. As far as the solution is concerned, generally I agree with the approach of Mr. Raju when he said that the problem should be separated, the political problem should be separated, the question of restoration of popular rule should be separated, from the question of the so-called Mulki Rules, the Mulki Rule tangle or whatever it is called. I think we should settle it on that basis. I realise the difficulties that you face. But take us into confidence some times. Is it just your affair that there is no Government in Andhra Pradesh despite the legislature in existence with a viable majority? You owe it to the country to explain it why it is so. What are the problems and difficulties you are facing? Why should not the Constitution function there normally? You are treating it as a domestic affair of the Congress Party. That is not good over a matter which involves Constitutional principles propriety and the working of Parliamentary system. Simply because you have a majority here, do not treat it as your domestic affair. I know there are some people who are separatists. And you are not able to convince them. But there are many others who want integrity and unity and stability to be maintained. Surely you can share your thoughts and ideas with them, and draw upon their counsel and experience in order to arrive at a settlement. It is not good that Andhra Pradesh should be left with a bureaucratic Government for a long time. Now we have been asked to extend it for another six months. But we have not been able to know how the President's rule is behaving vU-a-vis the problems of the restoration of the popular government. This is what should be told to us.

Our Party in Andhra Pradesh has charged the bureaucrats there for conspiring against News has been spread here that Communists are trying to loot the trains in Andhra Pradesh. This is a blackened lie. It is highly provocative. It is done in order to create an alibi to attack us. Communists do not believe in looting trains. They are with the entire people there including your own supporters in order to carry out and implement the policies to which you stand committed, namely, dehoard-ing the hidden stocks and exposing profiteers and black-marketeers. If this kind of story is sent here from Andhra Pradesh in order to spread it here, whoever has done it should be brought to book and he should be asked to explain his conduct. Where is the train looting in Andhra Pradesh by Communists? For the last two-three days this rumour is going round that Communists are doing it. It has percolated here. This lie, this slander is spread by those who are in the pay of the hoarders and profiteers. They should be given no quarter in any political circle. Our objective is to make dehoarding a movement and it is well-known that you want this movement to be universal in which vou want Congressmen to move into action deho.ird stocks of foodgrains to see that foodgrains and other essential commodities are distributed to the people at prices which they can afford. It is not a partisan issue at all. I do not think you will be doing any service to the country by giving encouragement to this kind of propaganda against this Party or any other Party which is genuinely interested in solving the problems unitedly by taking courage and bold steps. Therefore. I ask the Government निण्चित तरीके से उस के मताबिक काम कर के (Time hell rings) to make enaurries in order to find out who make these provocative statements and why and to punish them.

श्री भपेन्द्र नारायण मंडल : (विहार्) : उप-सभापति महोदय, यह जो प्रस्ताव आया है कि आन्ध्र प्रदेश में राष्ट्रपति शासन को छ: महीने तक और आगे बढाधा जाये, मैं इसका विरोध करता है। हम लोगों ने देखा कि थोडे ही दिनों के अन्दर एक राज्य के बाद दूसरे राज्य में किस तरह से राष्ट्रपति शासन कायम होता गया

है। य ० पी० में कायम हुआ, आन्ध्र में कायम हुआ, गुजरात में कायम हुआ, उड़ीसा में कायम हुआ और इस तरह से इस देश में कई राज्यों में राष्ट्रपति शासन कायम होता गया । सिफं गजरात राज्य में जो वहां की कांग्रेस पार्टी है, जो प्रधान मंत्रो का दल है, उसने उनकी इच्छा के खिलाफ वहां पर फिर अपनी गवर्नमेंट कायम कर ली है, लेकिन और जगहों में उनकी सरकार कायम नहीं हो सकी । खासकर के आन्ध्र प्रदेश जहां पर अभी भी कांग्रेस पार्टी मेजारिटी में है, जहां पर अभी भी लेजिस्लेचर जिन्दा है, वहां पर क्यों नहीं उनकी फंक्शन करने की इजाजत दी जाती है, यह बात मेरी समझ में नहीं आई। प्रधान मंत्री ने कहा था कि 27 फरवरी को अगर वहां पर शांति स्थापित हो जायेगी. तो वहां पर अपना जो फैसला है उस फैसले को हम देंगे और वहां की असेम्बली को जिन्दा करेंगे। लेकिन उसके बाद कितने दिन बीत गये हैं, वहां शान्ति की स्थापना भी हो गयी है, फिर भी वहां के लेजिस्लेचर को फंक्शन करने नहीं दिया जाता है। शुरू में राज् साहबने जो कुछ कहा है उससे मालूम पड़ता है कि उन के दिमाग में एक नया नक्शा है कि किस तरह से वहां का फैसला हो सकता है। अगर कांग्रेस पार्टी के व्य से वह उनका अजेशन प्रविटकल है और वह प्रेक्टिकल समझती है तो उसे वहां के लेजिस्लेचर को फंक्शन न करने की अन्मति देनी चाहिए । लेकिन ऐसा उन्होंन नहीं किया । अगर उन के सुप्ताव प्रेक्टिकल नहीं हैं तो दूसरे क्या प्रेक्टिकेबिल सोल्युशन हो सकते हैं उनको देखना चाहिए और उनके सताबिक काम करना चाहिए। वह भी नहीं किया गया और अगर वह नहीं किया गया तो निश्चित तरीके से उनको वहां के लेजिस्लेचर को भंग कर देना चाहिए और वहां पर नये चुनाव कराने चाहिएं। लेकिन ऐसा सरकार ने नहीं किया है। इसलिए मैं चाहता हं कि अगर इस देश में कोई नाम रखना है डेमोकेसी का तो जल्द से जल्द कहां जहां के लेकिस्लेचर सस्पेंडेंड हैं वहां वहां उन को भंग कर के या तो नये चनाव

श्री भूपेन्द्र नारायण मंडली कराये जाये या चने हए जो मेम्बर हैं उनको ही फंक्शन करने की इजाजत दी जाये। यह सरकार को करना चाहिए, लेकिन सरकार यह नहीं कर रही है। यह देश के जनतंत्र के लिए ठीक नहीं हो रहा है। हमारी प्रधान मंत्री जी जब से प्रधान मंत्री बतो हैं और जब से उनको मैस्सिव मेंडेट निलाह उसके बाद जो उनके काम करने का तरीका रहा है, उसका नतीजा यह हुआ है कि देश में एक तरफ तो जनतंत्र खत्म हो रहा है और दूसरी तरफ तानाशाही कायम हो रही है और उस तानाशाही में पार्टी और गवनंमेंट में जो विलगाव रहना चाहिए वह नहीं है, उन्होंने उस सीमा का उल्लंघन कर के पार्टी की तानाशाही को कायम नहीं किया है, बल्कि पार्टी के अंदर जो पोजीशन उन्होंने बना ली है उससे ऐसा मालम पड़ता है कि वह अपनी पर्सनल तानाणाही देश में कादम करना चाहती हैं और ऐसा होने पर जब उनकी जैसी इच्छा होगी उसके मताबिक वह देश में काम करती रहेंगी और चंकि उनकी मैस्सिव मेजारिटी है और पार्टी भी अपने अख्तियार में है इसलिए वे संविधान के खिलाफ भी काम करेंगी और उनको कोई डर नहीं लगेगा। लेकिन इसका नतींज अच्छा नहीं होने का है। आंध्र प्रदेश में अभी भी एक प्रकार से अकाल की स्थिति है। करीब करीब दो करोड़ आदमी वहां पर अकाल से प्रभावित हैं, लेकिन आज वहां अनाज की इतनी कमी है कि लोगों को अपने निवास स्थान को छोडकर दूसरी जगहों में जाना पड़ता है। सरकार को चाहिए कि वहां पर लोगों के लिए कोई रोजगार की व्यवस्था हो और उस रोजगार की व्यवस्था कराने के सिलसिले में वहां ऐसी चीजों का निर्माण कराया जाये कि जिसमें लोगों को काम मिले। वहां रेल लाइनों की कमी है। इसलिए कुछ ऐसे काम चालू करने चाहिएं कि जिससे वहां लोगों को रोजगार मिले। वह खेती वाला प्राविस है और यह बदनसीबी की बात है कि जो हिन्दस्तान के बड़े राज्य हैं चाहे वह उत्तर प्रदेश हो या बिहार हो या आन्ध्र हो, ऐसे एस जो प्रदेश हैं वह सब पिछड़े हए हैं।

यहां खेती के लिए भी जो कुछ करना चाहिए उतने काम भी सरकार नहीं कर रही है। वहां पर फटिलाइजर का कारखाना जो समद्र के किनारे खोला जा सकता है, उसके लिए भी सरकार की तरफ से कोई विचार नहीं किया जाता है। हमने सुना है कि वहां पर विजली की लाइनें इतनी लम्बी हैं कि जिसकी वजह से 25 परसेंट विजली उसी में खत्म हो जाती है इसलिए कुछ ऐसा बिजली का स्टेशन बनना चाहिए जिससे कि यह जो नकशानी होती है वह नकशानी न होकर उसका फायदा मिले। इस तरह का प्रबंध सरकार को करना चाहिए। इसी तरह से और भी दूसरे काम हो सकते हैं जिन कामों के जरिए से वहां का डेवलेपमेंट भी होगा और साथ साथ लोगों को रोजगार भी मिलेगा। ऐसा सुप्रबंध वहां पर होना चाहिए। कितनी ही स्कीमें जो चालू हई है क्या वे सक्से सफुल भी हुई हैं? जैसे कि नागार्जनसागर डैम है, उसको पटाने की जितनी क्षमता है उसके मताबिका उसे पाटने का काम नहीं लिया जाता है। इसी तरह से और भी दूसरे प्रोजक्ट्स हैं जिनमें क्षमता के मुताबिक काम नहीं हो रहा है। इसलिए मैं चाहता हूं कि राष्ट्रपति शासन में सिर्फ अफसरीं के हाथ में जो सरकार की सत्ता आ गई है, ऐसा लगता है कि सरकार प्रचार करने की कोशिश करती है कि आफिशियल राजही जन-राजसे अच्छाही सकता है, तो इस स्थिति में सरकार को कहना चाहिए कि इस तरह का प्रबंध करें जो कम से कम वैकलाग है, और जो गडबडी पहलेसे चली आती है उस गडबड़ी को दूर करके वहां की आधिक स्थिति ठीक हो और अकाल की जो परिस्थिति आती रहती है वह नहीं आने पाए इस तरह की व्यवस्था वहां पर कायम करने की कोशिश की जाए।

MR. DEPUTY CHAIRMAN: Prof. Rasheeduddin Khan.

PROF. RASHEEDUDDIN KHAN (Nominated): Mr. Deputy Chairman, Sir, on an occasion when three Statutory Resolutions are being brought before the

proclamation of emergency by the President public of India. Therefore, I mention this in the States of India, may be it is necessary with some hesitation. that we look at some of the larger issues involed, particularly with reference to Let ua be very clear as to what had and adverse reasons.

Resolution Re

Continuance of

Sir. to start with, it seems Pradesh, Uttar years. Sir, this also points to the fact that going on in Andhra Pradesh. there is something wrong with the working of the party system itself. And, therefore, without apportioning blame the other, it behaves party leaders of all the parties to sit down together and examine as to how to eradicate of the normal functioning of the party to say so, it is the ruling party's malady. It is the manifest vacuum in the capacity of the ruling party to put its order and, therefore, by that house in tha? things are going from bad to worse. economic problems are engaging our attention, when things are taking a turn for the bad, we should nevertheless have to go into some of the very fundamen-

House for approval in order to continue the tal aspects of the structure of the Re-

Andhra Pradesh. Sir, I am speaking here this happened in Andhra Pradesh which led to afternoon with some pain, and also with the imposition of President's Rule. My own some hesitation, which gets accentuated by iubmission is that unless our analysis of the the fact that I also happen to come from problem is clear, no solution will be found Andhra Pradesh which, during the last four to the larger and basic problem, involved years, has been passing through uneasy therein. Sir, for the last four years I have times and has been hitting the headlines, not been writing on this problem occasionally. for complimentary purposes but for uneasy I may also submit that I have probably voiced some unpopular opinions as well. But the compulsion of being a life-long acato me demic on the one side and the compulsion somewhat agonizing to remind oursel- of seeing things from a near quarter, by ves that President's rule which is resorted virtue of coming from Andhra Pradesh on to under the emergency provisions of the the other side, have certainly led me to Constitution, has been resorted to quite certain conclusions. T beg to submit often during the last few years, that these conclusions are based on a I may also add for the purpose of clear and an objective reasoning. For the underlying the abnormality of the situation, last 4 years, we have been trying to treat the which is sometimes missed even by problem as a law and order problem, or as a enlightened public opinion, that one-third problem of the collapse of cohesion in the of the people of India—are living under ruling party, or as a problem of the conflict President's Rule; if you includes Andhra of caste-oriented leadership or as a problem Pradesh, Orissa and of the conflict between an economically Manipur, that constitutes almost one-third advanced region and an economically of the population of the Republic of India. backward region. But seldom, as far as This situation is certainly alarming for us. I can realise, either in the Parliament or We have, therefore, to examine as to what outside, an attempt has been made to look is happening to the political system to more profound and deeper implications which we have adopted for the last 26 and basis for the type of conflict that is

Now Sir, it is very easy to accuse a partof Parliament like me on one time Member with an academic back-ground of being too much of a theoretician. You might as well say that I look at the problem from the weaknesses which lead to the distortion too much of a normative point of view. I will submit that some aspects of theory. system. But, above all, if I am permitted some aspects of norm and some aspects of the larger perspective have clear political relevance as well. Probably, politics cannot be totally removed from a perspective of history and history token to put the Republic of India in order, cannot be totally perceived without a perspective of politics. Therefore, It is a sad commentary that at a time when would submit that what is happening in Andhra Pradesh is symptomatic of the larger problem of the harmonious ol a complex federal polity integration like India.

[Prof. Rasheeduddin Khan]

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Is it that what is happening in Andhra Pradesh is a problem of the assertion of a viable sub-regional demand. Is it that the problem of Andhra Pradesh is a problem of the second biggest linguistic community asking for looking at :he problem of development from an angle other than linguistic? I am raising these issues here in the House in order to help people to come to their own conclusions. I am mindful, rather quite agonisingly mindful, of the veiy unhappy economic circumstances through which we are passing. One can always say that what I am saying may be right, but it. is not actful and reasonable in the larger interest to say it at the moment. Therefore, I am trying to put my views as mildly as possible. But I cannot overlook the fact that what has happened in the last 4 years in Andhra Pradesh goes much beyond the problem of party politics. I submit with all emphasis and humility at my command that the learned members of the ruling party should really do some systematic thinking because Andhra Pradesh has been the bastion of the Congress for many years. Even today in an Assembly of 287, 217 members are from the Congress. Then why is the Congress Party not working as a united party? If it is not working as a united party, is it only lack of discipline or lack of political leadership or is it something more fundamental than that? I would submit that the problem is not of holding another elections either. Another election will mean extra expenditure on an unproductive activity. I think in a country like ours where we are trying to have every single pie being made available for economic development, costly expenditure on elections should be avoided as far as possible. I would also like to say that the problem is not only political. I agree with my friend Mr. V. B. Raju, a sagacious person with long experience of active politics, that there are two problems which are political and should be looked at from a political angle. But I would say that political problems also cannot be isolated from the larger human problems. When you say that it is a political problem, you are only looking at a part of the problem by giving it a designation. politi-

cal problem is an integral part of the lar-: ger whole and that larger whole i« the | main human problem. And that human I problem—I submit and I hope the Minister of Home Affairs Mr. Pant, my good j friend, will take it in good humour- I has been totally overlooked by the rul-I ing party. Sir, I am not accusing, I am not in the habit of accusing but if I may say so, there has been a continuous lack of understanding of genuine problem which has been facing the people of Andhra Pradesh. I am not saving that there should be one State or two States. What I am saying is this: there is no sanctity for one State as there is no sanctity for two States. I am definitely saying that the federal polity of India needs a solution different from the solution which we have so far sought. I am conscious that at the same time, you cannot isolate the solution from the question of economic development. But also you cannot say that since the problem is mainly of economic development, therefore, let us not look at the problem of structural changes. Sir, the problem of economic development itself is link-ed-up with the problem of are not linked-up with the economic blem then structural changes are an absurdity.

Presidential Proclamation

i, Andhra Pradesh

Therefore suffice it for me to suggest and suggest advisedly with such ambiguity as I can command, with such *ish-ara* and *kinaya*—to use the language of Urdu poetry—to convey to the wise understanding of Mr. Pant and through him to the authorities that be the main drift of my suggestion regarding harmonious federal polity. If I have made him understand, I shall thank my stars and if I have not, I would have no complaints.

SHRI M. R. KRISHNA (Andhra Pradesh): Mr. Deputy Chairman, Sir, we have discussed about Andhra Pradesh on many occasions here and we also realised the need for imposition of President's Rule at one time. The State was in a very bad condition. Things were not going on in the usual manner

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (PROF. SIDDHESHWAR PRASAD): Put it mildly.

Continuance of i<sub>n</sub> Andhra Pradesh SHRI M. R KRISHNÄ: Therefore, the imposition of the President's Rule wasMemanded almost by every party, almost by everybody who was interested in Andhra Pradesh Sir, having introduced the President's Rule, to have an exten-tion of another six months is something which cannot understand. All along we were under the impression that during the lime of President's Rule things will settle down, normalcy will prevail and then there will be an opportunity for the popular government to come in. But since that day is still made to go far, we are a little bit worried about the way in which things are being done. The President's Rule was really needed at one time and we expected that during the President's Rule all the evils which have crept in during the popular regime will be eradicated and there will be an opportunity for a civil government to come in. We have seen, the Administrator, Mr. Sarin, is really interested in the affairs, we have all praise Yet he has to work, with the same machinery and I think Mr. Sarin or anyone else cannot claim any competence or knowledge about the civil team which working there—I mean the civil was servants there. The same machinery continues to be there. The same officials are there in the same old place and it is very surprising for one to think if with this machinery there will be any improvement in Andhra Pradesh. Whether it is the land reforms or the construction of houses for Harijans or to stop the harassment Harijans and troubles etc., or any other progressive measure, I do not think the speed is in any way appreciable. If this continues, I think we will have to lose confidence even in the President's Rule. Sir, I think my good friend, Mr. Pant, must have already received complaints that in many Departments what had been forgotten for some time, namely, corruption has now again crept in. There are offices and officials openly demanding bribes for doing some work in the various Departments. Things have started coming to the surface and the people ia Andhra Pradesh have started talking about those It is time for the Government of India to put down these things. It may not be possible for this Government which is temporary there to bring in all kinds of reforms and

clean the whole State with all good things it may take years but at present it n necessary the Administrator and his colleagues should have a very strong hand to put down any kind of corruption which has come to their knowledge. Sir, this is the opportune time for the Government to really implement seriously and vigorously some of the good measures which were brought before the Assembly and passed by the previous Government. Nobody would stop the Administrator and his team from implementing them vigorously. They had taken some steps to nationalise some of the things like the hostels. There may be some who did not like that move but there was more or less universal support for that kind of a move but it is not enough. It is dealing with only one small section of the population. Just now my friend, Mr. Bhupesh Gupta, was referring to hoarders and various other people who are still very active in Andhra Pradesh. These are the people who have got to be put down very very effectively by the Administration and I am sure the Home Ministry will take proper steps to see that the Administrator is strengthened to put down all these evils

Sir, I do not think that the present Administration has introduced any new scheme excepting inaugurating or opening housing colonies or hostels which have been originated or started by the previous Government. The present Government will have to initiate some new schemes and Mr. Pant and the Government of India knows very well that there are three regions and the development in all the three regions is not uniform. Even among these three regions, two regions are very backward. Rayalaseema and Telangana. We know the problems. It is not good for us to think that everybody will be a saint and they would accept anything that is being done in one region. Even though we know these problems and these problems require remedies, the remedial measures seem to be totally absent. I do not know what is the way in which the Administrators and others come and plead with the Government of India. We thought that only the popular Ministers when they

[Shri M. R. Krishna]

come to the Government of India for Finance and other help are not treated properly because the Ministers in the Centre being also politicians they may not look upon another politician coming from a State very kindly.

SHRI OM MEHTA: You were also a Minister at the Centre.

SHRI M. R. KRISHNA: 1 am a Member of Parliament.

SHRI OM MEHTA: Not now; but you were previously.

SHRI M. R. KRISHNA: We thought that the Administrator who is a noted civil servant will be able to convince his own colleagues and friends in the Government of India and get as much funds as required by Andhra Pradesh, but recently we had a meeting with the Administrator and even for small things he was expressing his inability to convince the Government of India. This a most important is point; whatever we may say, it is not going to help us. The Government of India has almost decided that Andhra Pradesh will continue to be an integrated State. There are no two opinions about it. Even though some friends in some corners may say that separation is inevitable, for the present the people, the politicians and a large measure of public opinion in Andhra Pradesh are all definitely for an integrated State. When that is the aim it is essential for the Government of India to help the Andhra Pradesh Administration to properly satisfy all the backward regions whether in the matter of housing loans or providing electricity to the villages or providing facilities agriculture or providing land to the poorer people. All these things need a favourable treatment from Government of India. If the Government of India does not help the administration there, but only thinks of integration and thinks of a popular government, I am sure it is not going io come. Economic disparity and the backwardness of the two regions are the real factors which have disturbed Andhra Pradesh to this extent and if these are allowed to continue any longer any amount of pressure, any amount of persuasion to '

have an integrated State is not going to help up. The basic thing is to help Andhra Pradesh develop industrially, agriculturally and economically. That is the most important thing. It is no good just asking them to be united, when one region is rich and the other region is poor and when in one region all educational institutions are located and in the other region there is lack of educational facilities. If these things are allowed to continue, I am sure we will be doing only a disservice to Andhra Pradesh and we will not be really helping the people of Andhra Pradesh. I thank you, Sir.

SHRI K. P. SUBRAMANIA MENON (Kerala): Sir, again we are asked to continue President's rule in Andhra Pradesh. Six months back when it was clamped down on Andhra, we thought that it would be a temporary phenomenon and the problems which led to the President's rule would be solved. We find that President's rule is no solution to the problems which Andhra faces. In fact, the problem is as far away from solution as when President's rule was clamped down. The problem can be solved only if the Congress party knows its mind. The problem is actually in Delhi and it is not in Andhra.

SHRI S. D. MISRA (Uttar Pradesh): Have they any mind?

SHRI K. P. SUBRAMANIA MENON: It is in Delhi. The moment the Congress high command decides that the problem will be solved in such and such way, that the integrity of Andhra will be maintained. there will be no difficulty. On the contrary, what is the Congress high command doing? They are calling all sorts of rabble-rousers from all over Andhra, talking to them and trying to make them agree to all sorts of things. That is not going to solve the problem. The problem can be solved only by ignoring them and by telling them to go off. This is not the place for you. That way you can do away with this problem once and for all and see that an integrated Andhra Pradesh continues in existence, and popular rule is ushered in there.

"[THE VICE-CHAIRMAN (SHRI V. B. RAJS in the chair.]

Now, Sir, Andhra is a place where I would say that the rule of the landlords and that too what may be called the fanatical, caste landlords, flourishes. It is one of the States in India where the Harijans and Adivasis are being oppressed like anything, unashamedly so obviously and on every occasion. Even today and you will find every day there is some incident reported from Andhra that Harijans were beaten up, were murdered, were oppressed and that sort of thing. We thought that at least if the President's rule did not solve any other problem, at least it would find some sort of solution to this problem, if not a permanent solution, at least temporarily the Harijans and Adivasis in Andhra Pradesh would have some sort of respite from the oppressive landlords and the fanatical caste Hindus there. But even that is belied. The President's rule cannot solve problem. For protecting the Harijans and the Adivasis the President has special power under the Constitution. Even when the Popular Government is there, the President has got a special responsibility to see that these people are protected. But now when the President's rule itself is going on, they are not still protected. What is it? What sort of President's rule this is that the President cannot carry on the specific job which is enshrined in the Constitution and which says that it is President's responsibility and that he should do it whether there is a popular Government or not. But that is not being done.

Then, Sir, Andhra fortunately is a province with a great potential and for the people of this country who now hunger for food, Andhra can be a solution. But that resource and potential lie untapped still. And what is the President's rule doing? After all, in six months they could have done a lot of things even in the question of production of foodgrains, because the main thing is the Nagar-juna Sagar Project. That is one of the most important projects conceived in independent India. That came into existence after a lot of struggle by the Andhra people. It is actually a pro-

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ject with a lot of promise not only for the Andhra people, because if the Andhra people who are very industrious and enterprising produce rice, that is very good for the country also. Therefore, the country's food problem could, have been solved. But what happened? The full potential of the Nagarjuna Sagar Project is still not being utilised, that is the irrigation potential. And the power thing is just being set up and I do not know when it will fructify. But the power potential which is the main purpose for which the dam was built, that is still not being utilised. And whose mistake is it? Naturally, it is the President's rule, and the President's rule could have seen to it that it is fully utilised so that the people of this country do not suffer from the food problem.

Then, Sir, another problem to which I wish to draw the attention of the hon. Minister is that of the private college teachers in Andhra. The private college teachers in Andhra have been agitating for the last so many months to see that Dr. Reddy Committee's Report is implemented fully. But I do not know why the Government is not taking action to that effect. Most of the colleges are not functioning, the students are suffering. The Government is not taking a fair stand on this issue and I hope that at least now, when the President's rule is going to be extended for another six months, this problem would be solved.

Lastly—and I do not want to prolong my speech—I will only point out that the problem of Andhra has to be solved, and it cannot be solved by talking or by dillydallying or by hobnobbing with antiintegrationists and the bifurcationists and all that. It can be solved only by taking a fair decision on the question of maintaining the integrity of the Andhra

SHRI PAPI REDDY (Andhra Pradesh) Sir, it was amusing to hear Comrade Bhupesh Gupta speaking on this motion. He was speaking about every Pradesh except Andhra Pradesh.

SHRI S. S. MARISWAMY (Tamil Nadu): That is Bhupesh Gupta.

SHRI PAPI REDDY: Then, Sir, he was sorry that the so-called bandh at Vijayawada was a failure. In his language, I suppose, if a bundh were to be successful at least there should have been one or two killings as has been the case in Kerala. In Kerala also, they had a bandh. The score was two deaths. But Comrade Bhupesh Gupta says that that was in collaboration with the Congress. But here they could not do anything about the local traders because some of the traders are paying to the Communist Party also to avoid trouble from these people there. They wanted to loot the Super Bazar but when ultimately things took a serious shape they withdrew from the whole thing. Now they say they have nothing to do with the Super Bazar and they want an enquiry committee.

Sir, the Communist Party evinced interest in the separation of Andhra because all the cadre of the Communist Party comes from the Telengana region. All the leaders are from the Andhra region. The Andhra leaders want to have a cadre

SHRI M. R. KRISHNA: We have also better leaders in Telengana.

SHRI PAPI REDDI: Whatever it is they are non-existent. They are almost on the wane. So separation, naturally, would be detrimental to their party.

About finding a solution, the Centre has been telling us that it has always an open mind. I do not exactly know what is in that mind. I suppose it is not in vacuum.

SHRI K. C. PANT: It is an open mind but not a" blank one.

SHRI PAPI REDDY: Not vacuumatised, I. suppose. So they have opened their mind but they have closed their mouth unfortunately. They do not come out with a solution. I do not know who has to give a solution.

SHRI S. S. MARISWAMY: Lord Venkateswara.

SHRI PAPI REDDY: May be it is left to some, astrologers or some Balyo-gis. Anyway, they would find out some stohitibh.. \* I sincerely feel that without.

bifurcation you cannot run the administration; you cannot run an integrated State. We have been saying this all these vears. Perhaps, my hon'ble friend, Mr. M. R. Krishna, may have a different approach for this problem. Hyderabad city is celebrating the 32nd year of the Quit India Resolution. Now it seems they have to quit Hyderabad on this occasion. They want Andhras to quit Hyderabad. We are also celebrating our 'Do or Die' resolution, the slogan of Gandhiji. Now it is a case of not doing but of dying. That is unfortunately the position there. Now that Mr. Pant proposes to adopt the State for six more months, I would suggest that -whether the President's Rule is right or wrong; I have my own reservations about it—there should be some development. I feel we should have less busy bodies. At the top now the Secretariat is free from busy bodies, the so-called politicians. At least the Secretariat is running smoothly. May be there is corruption even in the President's Rule. But corruption is a universal phenomenon. It is not particular to Andhra alone. Therefore, it is much better than the previous popular governments. And unless you find out some solution it is no use your trying to get another popular government in the name of a leader who is nominated from here and ultimately who cannot pull on his weight with the party and then the same thing would follow. Unless you seriously think of separation nothing can succeed in the State.

. Now, Sir, as I said, Mr. Pant is adopting the State for another six months I want him to take some good care of the ports. 'Andhra has the longest coastline- which has not been properly exploited. :0n the West coasV Matagalore and other places there is lot of marine products being exported. There is only one port; Visakhapatnam, which was started long back not because of us but in spite of us. It is more for defence purposes. The Kakinada port, I here, is being developed. That is, a good thing. ■ Then We have been,asking for the development of the Krishnapatnam port which is only 100 miles pfoom Madrfcs; Whenever there is a strike; in theiMadisas port.this

porf can also be thought of for development.\* Then we can think of some saltbased industries also as we see in the Saurashtra area. Not a single industry has come up in the coast here. Then I wish Mr. Pant, as the foster father of the State for another six months to come, would take up the white elephant of the State finances, which is the Nagar-junasagar project and see that the Centre takes it over because the benefits from the project go for the whole nation. I wish Mr. Pant takes early steps for taking over the Nagarjuna Sagar Project into the Central sector. Thank you.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Pant.

SHRI S. S. MARISWAMY: Before that, would you kindly permit me for two minutes, if possible?

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You did not give your name.

SHRI S. S. MARISWAMY: I am requesting you now.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): All right.

SHRI S. S. MARISWAMY: Sir, looKing at my hon. friend, Mr. Pant, from this distance. I am reminded of his father. He has got a very strong resemblance and very recently he has added to his beautiful face a big moustache, which is a replica of what his father was having. His father was a great defender of freedom and demo<sup>^</sup> cracy, and his participation in the freedom struggle is something of a saga. Even to-day if -we read about it from Durga Das .and other people, we get a great thrill. .1 was given the opportunity of meeting Mr. Pant,, his father, in 1957 oyer,a. Congress matter -.pertaining to Madras State. He gave, me a patient hearing and, gave me a, solution - in a jiffy that worked like a miracle in Madras politics. Now, if Mr, K. C, Pant is given a free hand, if he is given full responsibility and if his hands are not tied down by busy bodies and career politicians and all those who want to concentrate all. the powers.in,the. .hands of Delhi, I ./lam quitejuri, following . the footsteps of "lcfis" 'jreajt father, he will sWve^rae^ problem in a "jiffy. But un-

fortunately, there is a tendency in Delhi to appoint Chief Ministers from here. Whether they are a zero there or they are powerful men, irrespective of their popularity or unpopularity, the Centre is very keen in having their own, if you permit me to say so, stooges. That is the They must choose a man from trouble. the masses, a popular leader. They should not choose a yes-man. If Mr. Pant is given freedom, I am quite sure he will do it, but unfortunately his hands are fettered as the hands of anybody in this almighty Government. Anyway, now the trouble and other things are subsiding. There is a calm atmosphere prevailing there. Now is the proper time to bring out a solution. We cannot keep the President's rule and the Assembly in suspended animation for ever. If it is kept for ever and ever, I begin to see red. begin to suspect that what the great thinker, philosoDher and most learned colleague of ours in the Lok Sabha. Mr. Shashi Bhushan, who has come out with wonderful theory of "limited dictatorship", is inspired by somebody to say so and there is some meaning in what he savs. So this suspended animation would create doubts in our mind and confirm whatever Mr. Shashi Bhushan is In order to allay the fears saying. entertained by the Opposition, Mr. Pant during his reply must give a solution. That is my request. Thank you.

SHRI K. C. PANT: Sir, I have listened to. this debate with great care, particularly bedause I was hoping that some views might be expressed on the basic problem that faces us in Andhra Pradesh. Some views had been expressed, but several other speakers have not commented directly on that basic problem. Nevertheless, there have been many useful suggestions and I have made note of these. There have also been references to the Administration under the Presi-' dent's rule. And, Sir, some complimentary references have been made, including the one by you, and I would like to thank all Members who made these references.

Sir., Nawal Kishoreji referred to the damage, that has been caused to public property at the time when the Presi[Shri K. C. Pant.]

dent's rule was first imposed on the State. And I think somebody else referred to the Government having been paralised at that time. I do not want to use this particular phrase, but I need hardly remind the House of the situation that prevailed at that time, about the daily reports which were reaching us of the burning of buses, burning of public property and stoning, instances of clashes that took place, police firing that took place, deaths that took place, etc. And just to remind the House of the size of the agitation that took place. I would only mention that 32,800 persons were arrested connection with this agitation. There were 4 murders, 329 cases of arson, 76 cases of sabotage, 18 cases of looting, and so on. And I need not go into further details. At the same time, the students were on strike; several Government employees were on strike. And the first priority of the President's rule was to restore law and order.

Sir, I have said in my opening speech that law and order has been restored, that normalcy has been restored in the Administration. And I would like to say here that this has only been possible because of the cooperation of the people of Andhra Pradesh. The people have cooperated in both the regions and it is this cooperation which has enabled the Adminitration to restore normalcy. All those who were on strike, whether it is Civil Surgeons, or the Gazetted Officers or the NGOs or the students, one by one, they withdraw their strikes. And as has been mentioned by Nawal Kishoreji, the Army withdrew, the BSF and the CRP were reduced in strength. And so with each positive gesture of normalcy on the part of those who were agitating, the Administration responded by going more than half way to **speed** up the process of normalisation. And in this connection, the large number of persons who were detained at the time, some of them under the MISA also-many arrests were made and I have mentioned the number of arrests—they have also been more or less released, most of them. And in respect of students, attempts were made on all occa-

sions to see that for the students who wanted to take their examinations'while they were under arrest faculties were given so that they may not waste a year. And more recently there was an agitation by teachers. That agitation was also resolved and the students were enabled to take their examination wherever it was In other places arrangements were made. Therefore, it is this kind of approach which the administration has been adopting all along to bring back normalcy. Com-municatons have been restored. But certain other problems came up. And one of these problems was an unusually long spell of drought. Our friends who come from Andhra Pradeh know the severity of this drought and know that it created problems even in respect of drinking water and milk supply. You yourself, Sir, know this very well and you know what a tremendous effort had to be made by administration to cope with the situation to see that food and other essential supplies reached every pocket in distress and to see that the administration was fully geared to take care of the host of problems that arose because of this drought. And I am glad to say that this period of drought has ended with the recent monsoon. I cannot say whether there are still some pockets where the rain has not been enough, but, by and large, there has been a reasonable rainfall in Andhra Pradesh this time. The total expenditure on measures of drought relief in the last financial year was of the order of Rs. 39.95 crores. This is an indication of the size of the effort that must have been required—this figure of Rs. 39.95 crores for drought relief. Rupees 71 lakhs were spent on cyclone relief, because there was a cyclone also which occurred in the State. And the total programme is expected to cost Rs. 55 crores up to June-July 1973. I am mentioning these figures only to highlight the size of the problem which confronted the State. Now, various friends have referred to the need for development. I would gladly give some figures later on. I would only say that we are fully conscious of the fact that President's rule Is no! merely lo look after the law and order, but ft Is there

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to do what it can in the field of development to streamline the administrative machinery and to energize it, to give a fillip to development, and, in particular, to take note of the needs of the backward regions in the State, the potential for industry, and so on. References were made to the Fifth Plan by you, Sir, and others and that is an additional responsibility which the admi-nistratiun there has to bear at this particular time when the Fifth Plan discussions were going on. I can assure you that the administration there is conscious of all these responsibilities and is engaged in the task of giving a fillip to development, all-round development, including some of the specific things which have been mentioned. I will come to that later, like Nagarjunasagar. I may not be able to go as far as Shri Papi Reddi wants me to. But still I will give some indication of what is being done. While within a few months it is not possible to get rid of regional imbalances, I can assure my friends that we are aware of them and we do try to the extent possible to see that the national policies in this respect to take up developmental programmes so that regional imbalances are lessened are also pursued in Andhra Pradesh. But of course it will not be at the cost of other regions. All regions should be developed. But it can be done by some system of weightage being given to more backward regions.

The other and the major point in this debate is the need for extending the President's rule. If I may say so, I was greatly impressed by your speech, by the manner in which you have analysed the problem and the way you have gone back into the historic roots There is an economic aspect to this problem to which you have referred and there is also a political aspect which we are all aware of.

So far as the non-political issues you refeiTed to are concerned, namely, the service matters and the educational facilities, I would only like to say that the Administration there has been asked in particular to pay special attention to service matters. I fully agree with you that it will perhaps be easier for the

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Government of India to tackle service matters because the officers whom we have sent from outside the State may find it easier to do it than officers from the State. I am not casting any reflection on anybody by saying so. It is part of human nature. It might be easier for an outsider and considering this point we have been trying from the very beginning to speed up this process and I would like to tell you that in the short period the Administration there has been paying special attention to this and in fact I could give you some more details of what they have done during the period under review.

Final gradation lists for 117 Gazetted posts were issued and for the rest of the Gazetted posts provisional gradation lists have been issued in the month of May and they will be confirmed after following the procedure laid down. Provisional gradation lists for 36 nongazetted officers of Industrial Development Department have been issued and for the remaining 1,396 non-gazetted officers orders are under issue. The work remaining to be done is very little. Even this could have been completed but for the fact that a large number of non-gazetted officers are on strike for almost three months during the period under review.

This is the position. This, of course, would not include cases in court. But so far as it is possible, the Administration is attending to this problem and T hope that they will proceed as far as they can heading our advice in the matter.

The other thing you mentioned was about educational facilities. In the five point programme of the Prime Minister it was mentioned that without damaging the interests of the students of Telen-ganga, the educational facilities in the twin cities should be extended and the addilional seats created would be free to all. This we have followed up. While I do not have the details with me, I can assure the House that in this very acdemic year we are going to create additional seats both in terms of genera! college education and professional college education. This is being

[Shrv K. C. Pant] done. And, Sir, I hope that this will take care of the problem. I am not here referring to the question of an additional University for this region which, as you know, is connected with the larger question of finding a solution. Etut the immediate problem will be taken care of by what we have decided to do. Now, Sir, you have explained the problems created by the succeeding judgements with regard to the Mulki Rules and it was your suggestion that we should consult the Supreme Court or the Attorney-General. Now, the only with that is that pronouncement or any advice given by the Attorney-General or the Supreme Court on a reference by the President does not have the finality and while you recognised this, you said that even though it does not have the finality, it will help inexplaining the whole problem to the people. The problem has been one of being able to bring about finality in the matter. But I do recognise that it will take many months, if not a couple of years, to get a final judgement from the Supreme Court. It is our hope that while this matter is pending in the court, this problem will be solved through political negotiations between the different parties concerned and it may be easier, while the matter is in the court, for both sides to agree rather than wait for finalisation of the issue one way or the other. But, Sir, I do not want to say more about this. But I have made a note of your suggestion. Actually, we had ourselves given some thought to it. But the present position is that we hope that a solution would be forthcoming before even the High Court comes to a decision on this matter. At least this is our hope and this will be our endeavour.

Resolution re-

Continuance of

Now, Sir, the other question you raised is about the Regional Committee and the developmental aspect of the problem. This is one of the suggestions which has been made and this is also under discussion and so, I do not really want to say anything more about it.

Sir we have been holding these discussions with the leaders of Telangarm as well as Andhra and the only thing that I would like to say is that our effort is to see that a consensus emerges and we are trying to help along the process of finding a solution which will satisfy the public opinion both in Telan-gana and in Andhra. Looking to the background of the problem and the fact that there have been agitations both in Telangana and in Andhra regions at different times, one has to be somewhat careful in handling this problem and while, therefore, I can say more, the House will understand that I have to be more guarded because one wrong word 1 may utter may create problems...

SHRI NAWAL KISHORE: Mr. Pant, there was a statement from you in the Press that some consensus was emerging, probably within two months, and that you and the Prime Minister were hopeful that a final solution will be reached. I do not know whether it is correct.

SHRI K. C. PANT: Sir, the first part of it is more or less correct. I said that a consensus appears to be emerging. But I also said that no time-limit could be set.

SHRI NAWAL KISHORE: But it was there in the Press.

**SHRI K.** C. PANT: There was no question of two months or three months for the simple reason that it is very difficult for me to say whether it will be in one month or two months.

Sir, I have heard the speeches from different honourable Members who have also brought out some of the views on both the sides. But I do not think that any attribution of motives or any generalisations are going to help at this stage and at least I do not intend to indulge any such thing.

I have found a lot of goodwill in both regions. I have found a willingness to work for a solution. I have found a willingness to understand each other's point of view. And it is these positive features in the situation to which I would like to draw the attention of the House. These positive features make one hope that a solution

would be forthcoming with the effort of the <u>\eaders</u> of both sides, with spirit of give a\*nd take and with a view to finding a solution which would find acceptance in both parts of the State. So this is broadly what we are working for. Mr. Papi Reddi will see that my mind is not blank, but it is very difficult to spell out the details...

श्री नवल किशोर : 6 महीने के बाद तो टाइम नहीं मागेंगे।

श्रो के॰ सी॰ पन्त: 6 महीने जरूरी नहीं है, 6 महीने तो लिमिट है।

श्री नवल किशोर: उसके बाद तो नहीं मागेंगे।

श्री पीतांबर दास (उत्तर प्रदेश): 6 महीने के बाद के बारे में आज क्या कहा जा सकता है?

SHRI K. C. PANT: The question of asking for further extension would be in my mind if I did not think that much before a solution should be found. So I would not like to discuss the possibility at this stage ...

SHRI PITAMBER DAS: You may not discuss it. But don't even keep it in your mind.

SHRI K. C. PANT: I agree. That's why I said that at this stage it is not in my mind.

Sir, two hon. Members, I think, Mr. Shejwalkar and Mr. Bhupesh Gupta, said that we were not interested in meeting or discussing this problem with opposition members and that we regarded this as some kind of domestic problem of the Congress Party. Now this simply is not correct. Whether it was the Home Minister or it was myself, when we visited Hyderabad, both of us have met members of other parties who came to meet us. We welcome this meeting of minds on this question. We welcome the co-operation of all parties. It is not a party question, in that sense of the term at all. And that is why, in fact, I was surprised when Nawal Kishoreji said that for party's ends the Constitution is used. He gave certain principles which I will not repeat. He also blamed the Home Minister. . . He said that since the Home Minister has come, democracy has been weakened, and so on. But he himself,

recounting the situation that existed when the President's rule was imposed, pointed out that the situation was such that President's rule had to be imposed. This means, that it was with his support. .,

SHRI NAWAL KISHORE : I supported it after you imposed it.

SHRI K. C. PANT: Quite right. After we imposed President's rule, he supported it. I do not know how it brings him satisfaction . . . (Interruptions.) But, in fact, he felt very strongly that even though he was not a party to the decision he supported it. He himself has recognized this. And still he has built up a wonderful case on this. Once he accepts that this was necessary at that time, then where is the question of accusing the Government with any false motive in the matter, any wrong motive. . .

SHRI NAWAL KISHORE: Just one second. What I said was that when, as per your own statement, normalcy has been restored, law and order has been established, then why do you prolong this agony and deprive the elected representatives of forming a popular government?

SHRI K. C. PANT: That is the second part of what he said. His objection was to the imposition of President's rule in so many States. I am referring to his own support. In fact, the situation was such at that time that the whole House supported it, as \$\infty\$ fax as I remember, except perhaps the CPM. who finds it difficult to support anything these days ...

श्री जगदम्बी प्रसाद यादव: (विहार) श्रीयर कम कर दिया उन लोगों का?

श्री केo सीo पन्त: क्या आपका उनके साथ शेयर हैं ?

श्री जगदम्बी प्रसाद यादव: आपके साथ तो श्रेयर है, हमारे साथ तो बैठने का शयर है।

SHRI K. C. PANT: Sir, the point then is: Why extend it? And this is a simple question we have to face. Is it fair at this point of time to transfer the burden of finding a solution to a new Assembly and a new Government?

[Shri K. C. Pant] Would it be easier for them to find a solution? After all, the problem is still before us and the problem is such in which many emotions are involved, in which regional passions and feelings are involved and in which there has been an long ago. So, in this not so circumstance, would it be better for the Centre, during President's rule, to try to help in bringing about a solution or to restore the Assembly after a solution has been arrived at? think, on serious consideration, the judgement would be that it is far better for us to try to solve this problem and then to restore popular Government. As the Parliament will sit only up to 31st August according to the programme and the Parliament will not be sitting when the President's rule comes to an end, as a measure of caution we are extending it for six months. We are not hoping that we will have to go for full six months. We hope that the solution will be found much earlier. To that extent, I think there should be no objection to it.

Some reference was made to the details of the talks which we are having. I think Shri Bhupesh Gupta wanted to know something, but he is not here. It is very difficult for me to give details of the talks that are going on. All that I can say is that we have discussed this problem with all the concerned persons in Hyderabad. Many have Tome here. In this process, certain ideas have certainly emerged and certain concrete suggestions have emerged. It will be wrong to say that there is agreement on all counts. There is a large measure of agreement in some of the areas, but still there are differences in some other areas. Therefore, work "remains to be done. It needs a little amount of patience. All I will plead for is goodwill on both sides and I hope that the leaders of both the sides will heed the advice to take it upon themselves to find a solution to cut this knot that remains so that they can arrive at a solution together. It is not a question of the Central Government giving a solution or of laying down a formula. Something can evolve out of the mutual discussions which

will be acceptable not merely to the leaders, but also to the people in both the regions and the leaders can certainly carry lie message and the people once they agree to satisfy something. I think that it is on this basis that you have referred to the fact that the local leaders ha^e not come up with any solution so Ear. But I know and you know that they have working and they have been trying been and they have not been completely unsuccessful. The measure of success lies in the fact that even today there are many groups some of inem have been inspired by you who are continuously working to bring the people together and to find bridges to make the gaps meet.

Shri Bhupesh Gupta referred to certain arrests and certain police actions. I do not want to say much because he is not here. But I would only point out that according to the report that I have got, there was looting in the Super Bazar in Vijayawada and the police took action. I do not really know what he was objecting to. If there is looting, certainly the police ought to take action.

SHRI S. S. MARISWAMY: Will the hon. Minister indicate who were these people and to which party did they belong?

SHRI K. C. PANT: The agitation was organised by the C. P. I. This is what he himself said. He gave a wrong account of the whole thing.

SHRI S. S. MARISWAMY: I can understand if a rich man is looted or a rich man's mandi is looted. But a Super Ba:?ar is for the poor people.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Mariswamy what Mr. Bhupesh Gupta said was that the agitation was started by them, but he had a different story for the looting part.

SHRI :K. C. PANT: He said that looting had not been done by the C.P.I. But then: was looting and the police had to take action. There is no alternative to police taking action in such

circumstances. The second aspect wh'ch I wanted to mention is that he referred to some circular. I was not aware of any circular. I asked my officers to get me any circular that might have been issued. One circular was issued regarding exemplary action against hoarders and black-marketeers. 1 do not know what circular he referred to. I do not think he can take objection to this kind of circular being issued by Government.

SHRI NAWAL KISHORE: That must have been issued from the A.I.C.C.

SHRI K. C. PANT: I do not know and I was surprised at what he said. This takes care of most of the points that have been raised and I have already taken a lot of time of the House. I would only refer very briefly to some of the steps that have been taken in the field of development by the administration because of the interest shown by Members. In Andhra Pradesh, in the last few weeks, a new Department of Employment and Social Welfare was organised from April 1973 to concentrate on the special problems of the worker sections.

In this matter of hostels 40,000 boys and girls are involved. This is the point which Shri Krishna referred to.

A scheme costing Rs. 10 crores for the construction of 55,546 homes for backward classes and scheduled castes with loan assistance from the LIC has been under execution. Now some re ference was made to employment. A sche me costing Rs. 6 crores with a poten tial of nearly 40,000 new jobs for the educated unemployed is being put on the ground. Electricity has been taken to more villages covering nearly 38 per cent of the total villages and nearly 2j lakh pump sets have been energised to bring about a welcome change in the agricultural scene. A Dairy Develop ment Corporation is being set up. A Foodcraft institute to train young men and-women .....

SHRI M. R. KRISHNA: These are not new.

SHRI K. C. PANT: Some are new.

श्री नवल किशोर: जो 105 करोड़ रुपया याउस को घटाकर 87.59 किया गया। उस का कोई जवाब आपने नहीं दिया।

भी कें सी॰ पन्त : में उस के फीगमें देख रहा या लेकिन वह मुझे मिले नहीं। लेकिन वह प्लान फीगमें हैं, उन के बस के नहीं हैं। अल्टीमेटली प्लान बन कर यहां आता है। सेंट्रल असिस्टेंस को मिला कर वह होता है। लेकिन में उसे देख्ंगा। में ने नोट किया है। An additional irrigation potential to cover nearly 52,000 acres is being created. I am mentioning all this not to give a catalogue of what is being done but only to point out that attention is being paid to the developmental aspect.

I would also like to refer to one specific project to which Shri Papi Re-ddy referred, namely the Nagarjuna Sagar. The work on Nagarjuna Sagar project which has been in progress for a long time has been stepped up to achieve the benefits earlier than scheduled.

SHRI M. R. KRISHNA: It has to be taken under the Centre.

SHRI K. C. PANT: To develop-the Ayacut area of the Nagarjuna Sagar project the Centre has sanctioned the railway line from Bibinagar to Na-dikudi which will cost about 20.5 crores; also 130 kms. of metre gauge line in the Guntur District is to be converted into broadgauge at a cost of Rs. 8 crores.

SHRI NAWAL KISHORE: What about the land reforms?

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The President has given his assent.

SHRI K. C. PANT: As far as I know, after we discussed it the President has given his assent and it is to be implemented there on the ground. I will have to find out exactly what is

[Shri K. C. Pant]

being done. So, this covers the entire area. Although I have more material with me I do not want to trespass on the time of the House. After this explanation of the reasons for bringing forward this motion I hope the House will accept it unanimously.

श्री नवल किशोर: पन्त जी, आपने बहुत अच्छा जवाब दिया लेकिन एक काम आप और कर दें कि जो आपके सरीन साहब वहां हैं उनकों इतना एडवाइस कर दें कि प्रेसीडेन्ट रूल में थोड़ा डेमोऋटिक वे में काम करना मुरू कर दे तो ज्यादा अच्छा हो क्योंकि वे "निजाम" बन कर वहां जाते हैं, जो कि मुनासिब बात नहीं है।

SHRI M. R. KRISHNA: This is not fair. The Adviser there is not acting like the Nizam. He is acting more like a commoner available to everybody. He is really doing very good work there. I think you are a little unfair.

SHRI NAWAL KISHORE: He should behave democratically.

(Interruptions).

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Leave it at that stage.

The question is:

"That this House approves the continuance in force of the Proclamation issued by the President on the 18th January, 1973, under article 356 of the Constitution, in relation to the State of Andhra Pradesh, for a further period of six months with effect from the 1st September, 1973."

The motion was adopted.

### STATUTORY RESOLUTION SEEK-ING APPROVAL FOR CONTINU-ANCE OF THE PROCLAMATION UNDE\* ARTICLE 356 OF THE CONSTITUTION IN RELATION TO THE STATE OF MANIPUR

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): Sir, I beg to move the following Resolution:

"That this House approves the continuance in force of the Proclamation issued by the President on the 28th MJirch, 1973, under article 356 of the Constitution, in relation to the State of Manipur, for a further period of six months with effect from the 14thj November, 1973".

The circumstances under which the Proclamation dated the 28th March, 1973 was issued by the President are well known to the Members of the House. The justification for President's Proclamation had been debated in this House on two earlier occasions and it would not be necessary for me to recall the points made during those debates. The House is aware that the Legislative Assembly | of Manipur had been dissolved and that elections cannot be held until the (constituencies have been delimited and fresh electoral rolls, etc. have been prepared. These preliminary measures for holding the elections are expeditiously pursued by the Election Commission. We all hope that these preliminaries will be completed in the course of the year and elections would be held early next year. But meanwhile there cannot be a vacuum. The period for which the House had earlier accorded its approval for the continuance of the Proclamation will expire when the House may not be in session. Therefore, we have come to this Housie with a request that the duration of the Proclamation made by the President may be further extended for a period of six months. Such extension is constitutionally unavoidable and therefore I would request the House to accord its approval to the Resolution. The Hoiise is aware that Members of this House as well as the other House had recently discussed in another forum a large number of matters relating to Manipur^ We look forward to this